

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

Meeting No. 19/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, **held on 25.02.2016** under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.107, Udyog Bhawan, New Delhi.

Following members were present:-

Shri A.K. Aggarwal, Addl. Indl. Adviser, D/o C&PC Shashtri Bhavan, New Delhi
Shri D.N.Mathur, Consultant, D/o Pharmaceuticals.
Shri Nirmal Kumar, Dy. DGFT
Shri M.V. Singh, FTDO

The committee went through the minutes of earlier NC-III meeting No. 18/82 was scheduled for 10.02.2016 but actually held on 16.02.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted

MEETING NUMBER : 19/82-ALC4/2015 MEETING DATE : 25.02.2016

1	Case No.:132/8/82-ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:22.03.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

2	Case No.:36/19/82-ALC4/2014	Party Name:ALKALI METALS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01524/AM15/	RLA File :09/24/040/00503/AM12/	Lic.No/Date:0910052125 12.04.2012	Defer Date:22.03.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

3	Case No.:38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01526/AM15/	RLA File :09/24/040/00050/AM13/	Lic.No/Date:0910052706 21.05.2012	Defer Date:22.03.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

4	Case No.:18/19/82-	Party Name:MYLAN	Meet No/Date:19/82-	Status:Case
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	ALC4/2014	LABORATORIES LIMITED	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/01506/AM15/	RLA File :09/24/040/00085/AM13/	Lic.No/Date:0910052887 05.06.2012	Defer Date:22.03.2016
	Decision : The Committee Noted that information furnished by firm is incomplete and Central Excise Certificate was not furnished . The Committee decided to call for Central Excise Certificate for production consumption of export product and deferred the case.			
5	Case No.:173/5/82- ALC4/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
6	Case No.:31/4/82- ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/37/2014-Ch-II dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
7	Case No.:9/30/83- ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/83/050/00471/AM14/	RLA File :07/24/040/00152/AM14/	Lic.No/Date:0710097668 22.08.2013	Defer Date:
	Decision : The Committee considered the case for ratification of norms and decided ratify norms on net to net basis without wastage. RA concerned may taken further necessary action as per decision of NC.			
8	Case No.:41/16/82- ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00854/AM14/	RLA File :07/24/040/00188/AM14/	Lic.No/Date:0710098283 16.09.2013	Defer Date:22.03.2016
	Decision : The Committee decided to send copy of application to DoP for comments.			
9	Case No.:66/23/82- ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01113/AM14/	RLA File :07/24/040/00259/AM14/	Lic.No/Date:0710099690 18.11.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/180/2014-PI(Norms) dated October 2014, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of			

HBP Vol.1. RA concerned may take necessary action as per decision of NC.

10	Case No.:62/2/83-ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/83/050/00019/AM15/	RLA File :07/24/040/00279/AM14/	Lic.No/Date:0710099790 20.11.2013	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

11	Case No.:140/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

12	Case No.:192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

13	Case No.:48/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01011/AM16/	RLA File :03/94/040/00860/AM14/	Lic.No/Date:0310766718 17.01.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

14	Case No.:208/3/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13/AM16 dt. 27.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

15	Case No.:108/3/82-ALC4/2014	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

16	Case No.: 177/3/82- ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13/AM16 dt. 27.11.2015 and NC meeting No.17/AM16 dated 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

17	Case No.: 58/6/82- ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

18	Case No.: 106/3/82- ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

19	Case No.: 58/4/82- ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:22.03.2016
	Decision : The Committee decided to send again copy of application to DoP.			

20	Case No.: 57/3/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

21	Case No.: 51/5/82- ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13/AM16 dt. 27.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

22	Case No.:51/6/82-ALC4/2014	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			
23	Case No.:50/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			
24	Case No.:20/6/82-ALC4/2014	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			
25	Case No.:1/2/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:22.03.2016
	Decision : The Committee decided to send copy of application to DoP.			
26	Case No.:49/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01012/AM16/	RLA File :03/94/040/01118/AM14/	Lic.No/Date:0310779215 23.04.2014	Defer Date:22.03.2016
	Decision : The committee decided to defer the case for want of comment of DCPC.			
27	Case No.:183/6/82-ALC4/2014	Party Name:TIDE INDUSTRIES	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13/AM16 dt. 27.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
28	Case No.:237/6/82-	Party Name:ESTEEM	Meet No/Date:19/82-	Status:Case

	ALC4/2014	INDUSTRIES PVT. LTD,	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:22.03.2016
	Decision : The committee decided to defer the case for want of comment of DCPC.			

29	Case No.:13/2/82- ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00028/AM16/	RLA File :05/23/040/00080/AM15/	Lic.No/Date:0510387607 28.05.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17/AM16 dt. 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

30	Case No.:38/8/82- ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:22.03.2016
	Decision : The committee decided to send copy of application again to DoP.			

31	Case No.:165/6/82- ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:22.03.2016
	Decision : The committee decided to send copy of application again to DCPC.			

32	Case No.:106/8/82- ALC4/2014	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:22.03.2016
	Decision : The committee decided to send copy of application again to DCPC.			

33	Case No.:60/10/82- ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.11/AM16 dt. 28.10.2018 is awaited. The Committee accordingly decided await the reply and deferred the case.			

34	Case No.:77/8/82- ALC4/2014	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:22.03.2016

	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/29/2011-Ch-II dated 05.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
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35	Case No.:20/8/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.04/AM16 dated 12.06.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

36	Case No.:19/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 02/AM16 dated 29.04.2015 and No.04/AM16 dt. 12.06.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

37	Case No.:52/8/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/249/2015-PI(Norms) dated 19.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

38	Case No.:25/13/83-ALC1/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/83/050/00432/AM15/	RLA File :07/24/040/00097/AM15/	Lic.No/Date:0710105417 26.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/167/2015-PI(Norms) dated Oct. 2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

39	Case No.:202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:22.03.2016
	Decision :The Committee decided to defer the case for want of comments from DCPC.			

40	Case No.:62/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00976/AM15/	RLA File :03/95/040/00271/AM15/	Lic.No/Date:0310786523 08.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/64/2013-Ch-II dated 15.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

41	Case No.:44/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01331/AM15/	RLA File :09/24/040/00192/AM15/	Lic.No/Date:0910060635 09.07.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments from DoP.			

42	Case No.:72/10/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments from DCPC.			

43	Case No.:67/8/82-ALC4/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00731/AM15/	RLA File :07/24/040/00150/AM15/	Lic.No/Date:0710106121 24.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/344/2014-PI(Norms) December 2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

44	Case No.:203/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00343/AM16/	RLA File :02/24/040/00080/AM15/	Lic.No/Date:0210204732 07.08.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information has been called for from firm by NC in its meeting No.14/82 dated 16.12.2015 is awaited. The Committee accordingly, decided to defer the case.			

45	Case No.:21/9/82-ALC4/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments from DCPC.			

46	Case No.:382/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00522/AM16/	RLA File :34/24/040/00129/AM15/	Lic.No/Date:3410040491 27.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/509/2015-PI(Norms) dated 30.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
47	Case No.:37/7/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00642/AM16/	RLA File :31/83/040/00125/AM15/	Lic.No/Date:3110064792 28.08.2014	Defer Date:22.03.2016
	Decision : DoP vide O.M.No.35011/592/2015-PI(Norms) has informed that export product pertains to DCPC. The Committee decided send copy of application to DCPC for their comment.			
48	Case No.:254/13/82-ALC4/2014	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information has been called for from firm by NC in its meeting No.09/82 dated 30.09.2015 is awaited. The Committee accordingly, decided to defer the case.			
49	Case No.:217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
50	Case No.:4/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Reject
	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date:
	Decision : RA vide letter dated 30.09.2015 has informed that firm has surrendered the said licence. The Committee accordingly decided to withdraw the case.			
51	Case No.:6/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

52	Case No.:8/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

53	Case No.:28/13/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Rejected
	HQ File :01/82/050/01031/AM15/	RLA File :03/95/040/00398/AM15/	Lic.No/Date:0310789099 12.09.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.9/82 dated 30.09.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

54	Case No.:188/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

55	Case No.:57/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01060/AM15/	RLA File :05/23/040/00277/AM15/	Lic.No/Date:0510391246 19.09.2014	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/72/2014-Ch-II dated 18.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

56	Case No.:125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

57	Case No.:9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

58	Case No.:17/13/82-	Party Name:GRASIM	Meet No/Date:19/82-	Status:Case
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	ALC4/2014	INDUSTRIES LTD.,	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

59	Case No.:115/13/82-ALC4/2014	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

60	Case No.:74/13/82-ALC4/2014	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

61	Case No.:9/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00024/AM16/	RLA File :05/23/040/00261/AM15/	Lic.No/Date:0510391358 26.09.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

62	Case No.:21/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.09 dated 30.09.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

63	Case No.:19/13/82-ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT/DoP.			

64	Case No.:177/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01180/AM15/	RLA File :03/94/040/00586/AM15/	Lic.No/Date:0310789849 30.09.2014	Defer Date:

Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/100/2012-Ch-II dated 15.02.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

65	Case No.:15/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

66	Case No.:19/1/82-ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date:07.04.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

67	Case No.:77/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.09 dated 30.09.2015 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

68	Case No.:160/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

69	Case No.:5/9/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

70	Case No.:35/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide			

letter No.14010/38/2011-Ch-II dated 23.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.

71	Case No.:76/13/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.13 dated 27.11.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

72	Case No.:184/13/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

73	Case No.:114/9/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/245/2015-PI(Norms) dated 11.1.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

74	Case No.:42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:
	Decision : Reply of the firm received and sent to DCPC. Case deferred.			

75	Case No.:154/13/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

76	Case No.:81/10/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910061133	Defer

	:01/82/050/00995/AM15/	:09/24/040/00407/AM15/	22.10.2014	Date:22.03.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

77	Case No.: 171/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Approved
	HQ File :01/82/050/01174/AM15/	RLA File :03/95/040/00588/AM15/	Lic.No/Date:0310790482 22.10.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide No. 14010/107/2011-Ch-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

78	Case No.: 110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

79	Case No.: 86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

80	Case No.: 266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

81	Case No.: 268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

82	Case No.: 39/7/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/00644/AM16/	RLA File :09/24/040/00371/AM15/	Lic.No/Date:0910061181 05.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

83	Case No.: 107/13/82-	Party Name:SHIVA	Meet No/Date:19/82-	Status: Case
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	ALC4/2014	PHARMACHEM LTD,	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:114/13/82-ALC4/2014	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
84	HQ File :01/82/050/01117/AM15/	RLA File :52/24/040/00042/AM15/	Lic.No/Date:5210041292 10.11.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.01.2016 decided to defer the case .			

	Case No.:111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
85	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of Department of Ayush.			

	Case No.:61/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
86	HQ File :01/82/050/01427/AM15/	RLA File :34/24/040/00198/AM15/	Lic.No/Date:3410040676 11.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:100/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
87	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:120/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
88	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:77/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
89	HQ File :01/82/050/01443/AM15/	RLA File :03/95/040/00629/AM14/	Lic.No/Date:0310790966 12.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

90	Case No.:65/18/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01431/AM15/	RLA File :34/24/040/00199/AM15/	Lic.No/Date:3410040677 13.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
91	Case No.:42/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01408/AM15/	RLA File :03/95/040/00628/AM14/	Lic.No/Date:0310791049 13.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
92	Case No.:119/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01122/AM15/	RLA File :05/23/040/00304/AM15/	Lic.No/Date:0510392008 14.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
93	Case No.:16/18/82-ALC4/2014	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01382/AM15/	RLA File :03/94/040/00789/AM15/	Lic.No/Date:0310791300 21.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
94	Case No.:74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
95	Case No.:18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01384/AM15/	RLA File :03/94/040/00792/AM15/	Lic.No/Date:0310791374 25.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
96	Case No.:15/2/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00030/AM16/	RLA File :03/95/040/00639/AM15/	Lic.No/Date:0310791416 25.11.2014	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.no.35011/330/2015-PI(Norms) dated November 2015, uploaded along with these			

	minutes decided to call for technical information from the firm and deferred the case.
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	Case No.:11/2/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
97	HQ File :01/82/050/00026/AM16/	RLA File :05/23/040/00370/AM15/	Lic.No/Date:0510392171 27.11.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee decided to defer the case.			

	Case No.:114/18/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
98	HQ File :01/82/050/01480/AM15/	RLA File :22/24/040/00073/AM15/	Lic.No/Date:2210015135 28.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/162/2015-PI(Norms) dated 19.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:26/18/82-ALC4/2014	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
99	HQ File :01/82/050/01392/AM15/	RLA File :03/95/040/00714/AM15/	Lic.No/Date:0310791516 28.11.2014	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee decided to defer the case.			

	Case No.:92/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
100	HQ File :01/82/050/01458/AM15/	RLA File :34/24/040/00224/AM15/	Lic.No/Date:3410040732 28.11.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
101	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:22.03.2016
	Decision : Reply received from the firm and sent to Department of Ayush on 08.01.2016.			

	Case No.:101/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
102	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

103	Case No.:97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
104	Case No.:119/18/82-ALC4/2014	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01485/AM15/	RLA File :05/24/040/00419/AM15/	Lic.No/Date:0510392414 15.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/58/2010-CH-II dated 16.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
105	Case No.:143/5/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00283/AM16/	RLA File :03/94/040/00834/AM15/	Lic.No/Date:0310792175 19.12.2014	Defer Date:
	Decision : Already approved in NC17/AM16 at SI.No.108			
106	Case No.:91/18/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Rejected
	HQ File :01/82/050/01457/AM15/	RLA File :05/23/040/00449/AM15/	Lic.No/Date:0510392602 29.12.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.18/82 dated 18.02.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			
107	Case No.:84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01450/AM15/	RLA File :08/24/040/00362/AM15/	Lic.No/Date:0810134170 30.12.2014	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			
108	Case No.:3/1/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00003/AM16/	RLA File :05/23/040/00450/AM15/	Lic.No/Date:0510392649 01.01.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
109	Case No.:29/15/82-	Party Name:HONOUR	Meet No/Date:19/82-	Status:Case

	ALC4/2014	LAB LIMITED	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/01316/AM15/	RLA File :09/24/040/00543/AM15/	Lic.No/Date:0910061501 07.01.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
110	Case No.:96/18/82- ALC4/2014	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01462/AM15/	RLA File :04/24/040/00248/AM15/	Lic.No/Date:0410159986 07.01.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee decided to defer the case.			
111	Case No.:92/5/82- ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
112	Case No.:72/5/82- ALC4/2015	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00212/AM16/	RLA File :03/95/040/00658/AM15/	Lic.No/Date:0310793017 16.01.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
113	Case No.:112/5/82- ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00252/AM16/	RLA File :03/95/040/00812/AM15/	Lic.No/Date:0310793039 19.01.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DOP.			
114	Case No.:11/16/82- ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status: Case Approved
	HQ File :01/82/050/01363/AM15/	RLA File :09/24/040/00580/AM15/	Lic.No/Date:0910061549 21.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/689/2015-PI(Norms) dated 1.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
115	Case No.:10/16/82- ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred

	HQ File :01/82/050/01362/AM15/	RLA File :09/24/040/00529/AM15/	Lic.No/Date:0910061548 21.01.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.09 dated 30.09.2015 and 14 dated 16.12.2015 are awaited. The Committee decided to defer the case.			

116	Case No.:12/16/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01364/AM15/	RLA File :09/24/040/00592/AM15/	Lic.No/Date:0910061552 21.01.2015	Defer Date:22.03.2016
	Decision : The Committee decided to send copy of application to DoP and deferred the case.			

117	Case No.:86/5/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00226/AM16/	RLA File :05/24/040/00489/AM15/	Lic.No/Date:0510392966 22.01.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

118	Case No.:204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

119	Case No.:1/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01367/AM15/	RLA File :09/24/040/00601/AM15/	Lic.No/Date:0910061562 27.01.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee decided to defer the case.			

120	Case No.:31/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00636/AM16/	RLA File :05/24/040/00498/AM15/	Lic.No/Date:0510392987 27.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/58/2010-ch-II dated 16.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

121	Case No.:32/7/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00637/AM16/	RLA File :05/24/040/00499/AM15/	Lic.No/Date:0510392988 27.01.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/58/2010-CH-II dated 16.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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122	Case No.:25/7/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00630/AM16/	RLA File :31/83/040/00144/AM15/	Lic.No/Date:3110065235 28.01.2015	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/39/2011-Ch-II dated 15.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

123	Case No.:230/5/82-ALC4/2015	Party Name:R.K.INDUSTRIES,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00370/AM16/	RLA File :08/24/040/00394/AM15/	Lic.No/Date:0810134414 28.01.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

124	Case No.:166/5/82-ALC4/2015	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00306/AM16/	RLA File :08/24/040/00386/AM15/	Lic.No/Date:0810134454 30.01.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.5 dated 25.6.2015 and Meeting no.12/82 dated 18.11.2015 is awaited. The Committee decided to defer the case.			

125	Case No.:91/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

126	Case No.:52/19/82-ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

127	Case No.:38/7/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0910061628	Defer

	:01/82/050/00643/AM16/	:09/24/040/00640/AM15/	18.02.2015	Date:22.03.2016
Decision : The Committee decided to send a copy of application to DoP.				

128	Case No.:285/5/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.8 dated 16.09.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

129	Case No.:1/1/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00001/AM16/	RLA File :05/24/040/00563/AM15/	Lic.No/Date:0510393385 26.02.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

130	Case No.:298/5/82-ALC4/2015	Party Name:MEDICEF PHARMA,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00438/AM16/	RLA File :22/24/040/00095/AM15/	Lic.No/Date:2210015200 27.02.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

131	Case No.:47/19/82-ALC4/2014	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01535/AM15/	RLA File :35/24/040/00006/AM15/	Lic.No/Date:3510044692 27.02.2015	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/12/2016-Ch-II dated 23.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

132	Case No.:444/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00584/AM16/	RLA File :03/94/040/01132/AM15/	Lic.No/Date:0310794412 09.03.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in meeting no. 5/82 dated 25.06.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

133	Case No.:51/19/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01539/AM15/	RLA File :09/24/040/00693/AM15/	Lic.No/Date:0910061695 12.03.2015	Defer Date:22.03.2016

	Decision : The Committee decided to defer the case for want of comments of DoP.
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134	Case No.: 413/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/00553/AM16/	RLA File :03/94/040/01145/AM15/	Lic.No/Date:0310794545 12.03.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.5 dated 25.6.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

135	Case No.: 106/7/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date:0310794612 16.03.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

136	Case No.: 16/1/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01542/AM15/	RLA File :09/24/040/00703/AM15/	Lic.No/Date:0910061716 17.03.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.09 dated 30.09.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

137	Case No.: 103/7/82-ALC4/2015	Party Name:VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/00708/AM16/	RLA File :03/95/040/01041/AM15/	Lic.No/Date:0310794641 17.03.2015	Defer Date:22.03.2016
	Decision : As desired, a copy of application has been sent to DoP and deferred the case.			

138	Case No.: 29/1/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Approved
	HQ File :01/82/050/01555/AM15/	RLA File :09/24/040/00722/AM15/	Lic.No/Date:0910061789 30.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/245/2015-PI(Norms) 11.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

139	Case No.: 9/1/82-ALC4/2015	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0410160364	Defer

	:01/82/050/00009/AM16/	:04/24/040/00292/AM15/	30.03.2015	Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No. 13 dated 27.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
140	Case No.:448/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00588/AM16/	RLA File :03/94/040/01211/AM15/	Lic.No/Date:0310795048 31.03.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.8 dated 16.09.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
141	Case No.:12/7/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00617/AM16/	RLA File :07/24/040/00002/AM16/	Lic.No/Date:0710108028 15.04.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
142	Case No.:144/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00749/AM16/	RLA File :03/94/040/01200/AM15/	Lic.No/Date:0310795391 17.04.2015	Defer Date
	Decision : The Committee decided to ratify norms based on earlier decided taken by NC in its meeting No.11/82 dated 26.11.2014, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
143	Case No.:32/5/82-ALC4/2015	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00172/AM16/	RLA File :09/24/040/00011/AM16/	Lic.No/Date:0910061900 20.04.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.12 dated 18.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
144	Case No.:147/7/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00752/AM16/	RLA File :03/94/040/00036/AM16/	Lic.No/Date:0310795446 21.04.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
145	Case No.:174/7/82-	Party Name:S M B	Meet No/Date:19/82-	Status:Case

	ALC4/2015	CORPORATION OF INDIA	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/00779/AM16/	RLA File :03/95/040/00039/AM16/	Lic.No/Date:0310795601 28.04.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.7 dated 24.7.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
146	Case No.:151/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00756/AM16/	RLA File :03/94/040/01216/AM15/	Lic.No/Date:0310795663 30.04.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
147	Case No.:50/7/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00655/AM16/	RLA File :09/24/040/00041/AM16/	Lic.No/Date:0910061976 06.05.2015	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.No. 35011/587/2015-PI(Norms) dated December 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
148	Case No.:4/7/82-ALC4/2015	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00609/AM16/	RLA File :08/24/040/00006/AM16/	Lic.No/Date:0810135194 06.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
149	Case No.:11/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00616/AM16/	RLA File :08/24/040/00016/AM16/	Lic.No/Date:0810135204 07.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
150	Case No.:23/7/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00628/AM16/	RLA File :08/24/040/00028/AM16/	Lic.No/Date:0810135220 07.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
151	Case No.:20/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved

	HQ File :01/82/050/00625/AM16/	RLA File :08/24/040/00035/AM16/	Lic.No/Date:0810135219 07.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/241/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
152	Case No.:3/3/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00033/AM16/	RLA File :09/24/040/00077/AM16/	Lic.No/Date:0910061994 07.05.2015	Defer Date:22.03.2016
	Decision : The Committee decided to send a copy of application to DOP.			
153	Case No.:108/7/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00713/AM16/	RLA File :03/95/040/00003/AM16/	Lic.No/Date:0310795745 07.05.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
154	Case No.:7/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00612/AM16/	RLA File :08/24/040/00017/AM16/	Lic.No/Date:0810135225 08.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
155	Case No.:8/7/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00613/AM16/	RLA File :08/24/040/00018/AM16/	Lic.No/Date:0810135226 08.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
156	Case No.:117/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00722/AM16/	RLA File :03/95/040/00079/AM16/	Lic.No/Date:0310795788 08.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
157	Case No.:15/7/82-ALC4/2015	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date:22.03.2016

	Decision : The Committee to deferred the case for want of comments of DCPC.			
158	Case No.:7/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00970/AM16/	RLA File :09/24/040/00046/AM16/	Lic.No/Date:0910062017 14.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/637/2015-PI(Norms) dated 28.01.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
159	Case No.:129/7/82-ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DCPC			
160	Case No.:6/7/82-ALC4/2015	Party Name:SIMPEX PHARMA PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00611/AM16/	RLA File :05/24/040/00564/AM15/	Lic.No/Date:0510394266 15.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
161	Case No.:164/7/82-ALC4/2015	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00769/AM16/	RLA File :03/94/040/00026/AM16/	Lic.No/Date:0310795971 18.05.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			
162	Case No.:109/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00714/AM16/	RLA File :03/95/040/00103/AM16/	Lic.No/Date:0310795994 18.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
163	Case No.:133/7/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00738/AM16/	RLA File :03/94/040/00085/AM16/	Lic.No/Date:0310796048 20.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			

164	Case No.:102/7/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DCPC.			
165	Case No.:55/13/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01018/AM16/	RLA File :07/24/040/00036/AM16/	Lic.No/Date:0710108251 22.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DCPC			
166	Case No.:7/4/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00046/AM16/	RLA File :09/24/040/00093/AM16/	Lic.No/Date:0910062073 26.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
167	Case No.:176/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00781/AM16/	RLA File :03/94/040/00124/AM16/	Lic.No/Date:0310796194 26.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			
168	Case No.:124/7/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00729/AM16/	RLA File :03/95/040/00114/AM16/	Lic.No/Date:0310796233 27.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DCPC.			
169	Case No.:100/7/82-ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00705/AM16/	RLA File :34/24/040/00024/AM16/	Lic.No/Date:3410041261 28.05.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DCPC.			
170	Case No.:188/7/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00793/AM16/	RLA File :08/24/040/00034/AM16/	Lic.No/Date:0810135421 02.06.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DCPC.			
171	Case No.:5/7/82-	Party Name:SUN	Meet No/Date:19/82-	Status:Case

	ALC4/2015	PHARMACEUTICAL INDUSTRIES LTD.,	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/00610/AM16/	RLA File :05/24/040/00090/AM16/	Lic.No/Date:0510394416 02.06.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			

172	Case No.:142/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00747/AM16/	RLA File :03/94/040/00159/AM16/	Lic.No/Date:0310796401 03.06.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			

173	Case No.:110/7/82-ALC4/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00715/AM16/	RLA File :03/95/040/00051/AM16/	Lic.No/Date:0310796383 03.06.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DCPC			

174	Case No.:16/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00621/AM16/	RLA File :05/24/040/00084/AM16/	Lic.No/Date:0510394419 03.06.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			

175	Case No.:17/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00622/AM16/	RLA File :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	Defer Date:22.03.2016
	Decision : The Committee to deferred the case for want of comments of DoP.			

176	Case No.:67/7/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00672/AM16/	RLA File :09/24/040/00105/AM16/	Lic.No/Date:0910062138 05.06.2015	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide letter O.M.No.35011/571/2015-PI(Norms) dated December 2015 dated 27.01.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

177	Case No.:13/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00949/AM16/	RLA File :07/24/040/00081/AM16/	Lic.No/Date:0710108327 05.06.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15			

	dated 30.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.
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178	Case No.:121/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00726/AM16/	RLA File :03/95/040/00715/AM15/	Lic.No/Date:0310796458 05.06.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

179	Case No.:123/7/82-ALC4/2015	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00728/AM16/	RLA File :03/95/040/00582/AM15/	Lic.No/Date:0310796457 05.06.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

180	Case No.:97/7/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00702/AM16/	RLA File :34/24/040/00062/AM16/	Lic.No/Date:3410041281 09.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

181	Case No.:136/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00741/AM16/	RLA File :03/94/040/00032/AM16/	Lic.No/Date:0310796511 09.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/551/2015-PI(Norms) dated 19.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

182	Case No.:137/7/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00742/AM16/	RLA File :03/94/040/00074/AM16/	Lic.No/Date:0310796546 10.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/551/2015-PI(Norms) dated 19.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

183	Case No.:18/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00981/AM16/	RLA File :03/94/040/00084/AM16/	Lic.No/Date:0310796548 10.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
184	Case No.:21/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00984/AM16/	RLA File :03/94/040/00078/AM16/	Lic.No/Date:0310796547 10.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
185	Case No.:14/9/82-ALC4/2015	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00950/AM16/	RLA File :07/24/040/00078/AM16/	Lic.No/Date:0710108349 10.06.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.15 dated 30.12.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			
186	Case No.:65/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00670/AM16/	RLA File :09/24/040/00164/AM16/	Lic.No/Date:0910062163 10.06.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.7 dated 24.7.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			
187	Case No.:66/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00671/AM16/	RLA File :09/24/040/00162/AM16/	Lic.No/Date:0910062162 10.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
188	Case No.:19/13/82-ALC4/2015	Party Name:AMRUTA INDUSTRIES	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00982/AM16/	RLA File :03/94/040/00156/AM16/	Lic.No/Date:0310796569 11.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/82/2015-Ch-II dated 11.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

189	Case No.:20/13/82-ALC4/2015	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00983/AM16/	RLA File :03/94/040/00169/AM16/	Lic.No/Date:0310796563 11.06.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

190	Case No.:159/7/82-ALC4/2015	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00764/AM16/	RLA File :03/95/040/00985/AM15/	Lic.No/Date:0310796576 11.06.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

191	Case No.:87/7/82-ALC4/2015	Party Name:VISION DRUGS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00692/AM16/	RLA File :09/24/040/00102/AM16/	Lic.No/Date:0910062168 11.06.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.13 dated 27.11.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

192	Case No.:42/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01005/AM16/	RLA File :03/94/040/00177/AM16/	Lic.No/Date:0310796604 15.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to send copy of application to DoP and deferred the case.			

193	Case No.:48/19/82-ALC4/2015	Party Name:RAJ DHANVANTRY PHARMACY	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01529/AM16/	RLA File :24/24/040/00007/AM16/	Lic.No/Date:2410041748 15.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

194	Case No.:84/13/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01047/AM16/	RLA File :34/24/040/00066/AM16/	Lic.No/Date:3410041297 15.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

195	Case No.:41/13/82-ALC4/2015	Party Name:DANOPHARM	Meet No/Date:19/82-ALC4/2015	Status:Case Deferred
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		CHEMICALS PRIVATE LTD.	25.02.2016	
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			
196	Case No.:52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00657/AM16/	RLA File :05/23/040/00107/AM16/	Lic.No/Date:0510394590 17.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
197	Case No.:37/13/82-ALC4/2015	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01000/AM16/	RLA File :03/94/040/00148/AM16/	Lic.No/Date:0310796714 18.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
198	Case No.:43/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01006/AM16/	RLA File :03/94/040/00178/AM16/	Lic.No/Date:0310796712 18.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
199	Case No.:15/9/82-ALC4/2015	Party Name:KDAC CHEM PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00951/AM16/	RLA File :34/24/040/00069/AM16/	Lic.No/Date:3410041310 22.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
200	Case No.:2/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00598/AM16/	RLA File :09/24/040/00165/AM16/	Lic.No/Date:0910062242 23.06.2015	Defer Date:07.04.2015:
	Decision : The Committee decided to defer the case for want of comments of DoP.			
201	Case No.:26/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00989/AM16/	RLA File :03/94/040/00164/AM16/	Lic.No/Date:0310796757 23.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
202	Case No.:27/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH	Meet No/Date:19/82-ALC4/2015	Status:Case Deferred

		LABORATORIES LTD.	25.02.2016	
	HQ File :01/82/050/00990/AM16/	RLA File :03/94/040/00197/AM16/	Lic.No/Date:0310796759 23.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

203	Case No.:28/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00991/AM16/	RLA File :03/94/040/00162/AM16/	Lic.No/Date:0310796761 23.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

204	Case No.:29/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00992/AM16/	RLA File :03/94/040/00161/AM16/	Lic.No/Date:0310796756 23.06.2015	Defer Date:
	Decision : The Committee considered this case for ratification of norms and decided to ratify norms on net to net basis without wastage. RA concerned may taken further necessary action as per decision of NC.			

205	Case No.:31/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00994/AM16/	RLA File :03/94/040/00198/AM16/	Lic.No/Date:0310796762 23.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

206	Case No.:83/13/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01046/AM16/	RLA File :34/24/040/00087/AM16/	Lic.No/Date:3410041313 23.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

207	Case No.:15/13/82-ALC4/2015	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00978/AM16/	RLA File :03/94/040/00219/AM16/	Lic.No/Date:0310796797 24.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

208	Case No.:16/13/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00979/AM16/	RLA File :03/94/040/00224/AM16/	Lic.No/Date:0310796798 24.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/579/2014-PI(Norms) dated May 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of			

	HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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209	Case No.:52/6/83-ALC1/2015	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/83/050/00382/AM16/	RLA File :07/24/040/00074/AM16/	Lic.No/Date:0710108416 24.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/167/2014-PI(Norms) dated Oct. 2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

210	Case No.:82/19/82-ALC4/2015	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01563/AM16/	RLA File :03/95/040/00667/AM15/	Lic.No/Date:0310796830 24.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

211	Case No.:72/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00677/AM16/	RLA File :05/24/040/00104/AM16/	Lic.No/Date:0510394704 25.06.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.09 dated 30.09.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

212	Case No.:76/7/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00681/AM16/	RLA File :05/24/040/00103/AM16/	Lic.No/Date:0510394703 25.06.2015	Defer Date:22.03.2016
	Decision : : The Committee noted that information called for from the firm in NC meeting No.09 dated 30.09.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

213	Case No.:75/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00680/AM16/	RLA File :05/24/040/00122/AM16/	Lic.No/Date:0510394696 25.06.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

214	Case No.:78/7/82-ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0210205920	Defer

	:01/82/050/00683/AM16/	:02/24/040/00028/AM16/	25.06.2015	Date:22.03.2016
	Decision : : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:89/7/82-ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
215	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date:22.03.2016
	Decision : : The Committee noted that information called for from the firm in NC meeting No.09 dated 30.09.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:77/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
216	HQ File :01/82/050/00682/AM16/	RLA File :05/24/040/00130/AM16/	Lic.No/Date:0510394732 26.06.2015	Defer Date:22.03.2016
	Decision : : The Committee deferred the case for want of comments from DoP.			

	Case No.:33/14/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
217	HQ File :01/82/050/01169/AM16/	RLA File :34/24/040/00090/AM16/	Lic.No/Date:3410041327 26.06.2015	Defer Date:22.03.2016
	Decision : The Committee deferred the case for want of comments from DCPC.			

	Case No.:108/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
218	HQ File :01/82/050/01244/AM16/	RLA File :09/24/040/00183/AM16/	Lic.No/Date:0910062267 01.07.2015	Defer Date:22.03.2016
	Decision : : The Committee noted that information called for from the firm in NC meeting No.17 dated 27.01.2016 is awaited. The Committee accordingly decided await the reply and deferred the case.			

	Case No.:10/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
219	HQ File :01/82/050/00973/AM16/	RLA File :03/94/040/00229/AM16/	Lic.No/Date:0310797018 02.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

220	Case No.:11/13/82-	Party Name:AMINES &	Meet No/Date:19/82-	Status:Case
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	ALC4/2015	PLASTICIZERS LIMITED	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/00974/AM16/	RLA File :03/94/040/00228/AM16/	Lic.No/Date:0310797020 02.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

221	Case No.:24/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

222	Case No.:32/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00995/AM16/	RLA File :03/94/040/00263/AM16/	Lic.No/Date:0310797090 07.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

223	Case No.:53/13/82-ALC4/2015	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01016/AM16/	RLA File :03/94/040/00225/AM16/	Lic.No/Date:0310797089 07.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

224	Case No.:82/13/82-ALC4/2015	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01045/AM16/	RLA File :34/24/040/00084/AM16/	Lic.No/Date:3410041360 07.07.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information called for from the firm in NC meeting No.15 dated 30.12.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

225	Case No.:2/7/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00607/AM16/	RLA File :09/24/040/00213/AM16/	Lic.No/Date:0910062316 08.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

226	Case No.:44/14/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01180/AM16/	RLA File :05/23/040/00147/AM16/	Lic.No/Date:0510394839 08.07.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/614/2015-PI(Norms) dated 19.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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227	Case No.:162/14/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01298/AM16/	RLA File :07/24/040/00100/AM16/	Lic.No/Date:0710108505 14.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

228	Case No.:23/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00986/AM16/	RLA File :03/94/040/00284/AM16/	Lic.No/Date:0310797268 15.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

229	Case No.:22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to send a copy of application to DOP.			

230	Case No.:93/8/82-ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00889/AM16/	RLA File :31/83/040/00050/AM16/	Lic.No/Date:3110065541 17.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

231	Case No.:119/8/82-ALC4/2015	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00915/AM16/	RLA File :03/95/040/00322/AM16/	Lic.No/Date:0310797595 23.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

232	Case No.:115/13/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01078/AM16/	RLA File :03/94/040/00038/AM16/	Lic.No/Date:0310797627 24.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

233	Case No.:69/13/82-ALC4/2015	Party Name:PI INDUSTRIES LTD	Meet No/Date:19/82-ALC4/2015	Status:Case Deferred
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			25.02.2016	
	HQ File :01/82/050/01032/AM16/	RLA File :13/24/040/00016/AM16/	Lic.No/Date:1310047933 29.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

234	Case No.:92/13/82-ALC4/2015	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01055/AM16/	RLA File :22/24/040/00027/AM16/	Lic.No/Date:2210015273 31.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

235	Case No.:116/13/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to send a copy of application to DC&PC.			

236	Case No.:49/19/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01530/AM16/	RLA File :05/23/040/00185/AM16/	Lic.No/Date:0510395140 31.07.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

237	Case No.:114/13/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01077/AM16/	RLA File :03/94/040/00258/AM16/	Lic.No/Date:0310797898 03.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

238	Case No.:113/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01076/AM16/	RLA File :03/94/040/00335/AM16/	Lic.No/Date:0310797897 03.08.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

239	Case No.:112/13/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

240	Case No.:75/13/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01038/AM16/	RLA File :05/24/040/00215/AM16/	Lic.No/Date:0510395160 04.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

241	Case No.:78/13/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01041/AM16/	RLA File :05/24/040/00219/AM16/	Lic.No/Date:0510395169 04.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

242	Case No.:37/14/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01173/AM16/	RLA File :05/24/040/00218/AM16/	Lic.No/Date:0510395161 04.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

243	Case No.:109/13/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01072/AM16/	RLA File :03/94/040/00170/AM16/	Lic.No/Date:0310797954 05.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

244	Case No.:50/13/82-ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01013/AM16/	RLA File :04/24/040/00095/AM16/	Lic.No/Date:0410160884 06.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

245	Case No.:29/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01165/AM16/	RLA File :17/24/040/00041/AM16/	Lic.No/Date:1710006161 07.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

246	Case No.:166/13/82-ALC4/2015	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01129/AM16/	RLA File :05/24/040/00235/AM16/	Lic.No/Date:0510395245 07.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

247	Case No.:68/13/82-	Party Name:SUN	Meet No/Date:19/82-	Status:Case
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	ALC4/2015	PHARMACEUTICAL INDUSTRIES LTD	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/01031/AM16/	RLA File :05/24/040/00230/AM16/	Lic.No/Date:0510395244 07.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:107/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
248	HQ File :01/82/050/01070/AM16/	RLA File :03/94/040/00299/AM16/	Lic.No/Date:0310798050 10.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/656/2015-PI(Norms) dated 22.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:110/13/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
249	HQ File :01/82/050/01073/AM16/	RLA File :03/94/040/00350/AM16/	Lic.No/Date:0310798096 12.08.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

	Case No.:106/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
250	HQ File :01/82/050/01069/AM16/	RLA File :03/94/040/00379/AM16/	Lic.No/Date:0310798101 12.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:111/13/82-ALC4/2015	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
251	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:91/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
252	HQ File :01/82/050/01054/AM16/	RLA File :22/24/040/00016/AM16/	Lic.No/Date:2210015282 13.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

253	Case No.:79/13/82-	Party Name:AMI	Meet No/Date:19/82-	Status:Case
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	ALC4/2015	ORGANICS PVT LTD.	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

254	Case No.:57/13/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01020/AM16/	RLA File :22/24/040/00013/AM16/	Lic.No/Date:2210015284 14.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

255	Case No.:127/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

256	Case No.:60/13/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01023/AM16/	RLA File :05/23/040/00204/AM16/	Lic.No/Date:0510395351 18.08.2015	Defer Date:22.03.2016
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.17 dated 27.1.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

257	Case No.:89/13/82-ALC4/2015	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01052/AM16/	RLA File :05/23/040/00211/AM16/	Lic.No/Date:0510395366 19.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/438/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

258	Case No.:126/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

259	Case No.:61/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01024/AM16/	RLA File :05/23/040/00218/AM16/	Lic.No/Date:0510395388 20.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
260	Case No.:62/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01025/AM16/	RLA File :05/23/040/00212/AM16/	Lic.No/Date:0510395383 20.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
261	Case No.:72/13/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01035/AM16/	RLA File :52/24/040/00036/AM16/	Lic.No/Date:5210041615 21.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/2/2014-Ch-II dated 16.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
262	Case No.:161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01124/AM16/	RLA File :03/95/040/00274/AM16/	Lic.No/Date:0310798374 21.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
263	Case No.:125/13/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01088/AM16/	RLA File :03/94/040/00364/AM16/	Lic.No/Date:0310798396 24.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
264	Case No.:130/13/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01093/AM16/	RLA File :03/94/040/00413/AM16/	Lic.No/Date:0310798392 24.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
265	Case No.:85/13/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01048/AM16/	RLA File :05/23/040/00198/AM16/	Lic.No/Date:0510395430 25.08.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/643/2015-PI(Norms) dated 1.2.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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266	Case No.:54/13/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01017/AM16/	RLA File :03/94/040/00089/AM16/	Lic.No/Date:0310798493 26.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

267	Case No.:77/13/82-ALC4/2015	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01040/AM16/	RLA File :52/24/040/00038/AM16/	Lic.No/Date:5210041620 27.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to send copy of application DBT and defer the case .			

268	Case No.:121/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01084/AM16/	RLA File :03/94/040/00406/AM16/	Lic.No/Date:0310798528 27.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

269	Case No.:122/13/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01085/AM16/	RLA File :03/94/040/00408/AM16/	Lic.No/Date:0310798530 27.08.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

270	Case No.:120/13/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01083/AM16/	RLA File :03/94/040/00279/AM16/	Lic.No/Date:0310798629 03.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

271	Case No.:84/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01220/AM16/	RLA File :05/24/040/00262/AM16/	Lic.No/Date:0510395506 03.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

272	Case No.:7/9/82-	Party Name:DR REDDYS	Meet No/Date:19/82-	Status:Case
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	ALC4/2015	LABORATORIES LIMITED	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/00943/AM16/	RLA File :09/24/040/00312/AM16/	Lic.No/Date:0910062574 08.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

273	Case No.:3/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00939/AM16/	RLA File :09/24/040/00341/AM16/	Lic.No/Date:0910062565 08.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

274	Case No.:4/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00940/AM16/	RLA File :09/24/040/00338/AM16/	Lic.No/Date:0910062566 08.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

275	Case No.:5/9/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00941/AM16/	RLA File :09/24/040/00337/AM16/	Lic.No/Date:0910062567 08.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

276	Case No.:2/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00938/AM16/	RLA File :09/24/040/00344/AM16/	Lic.No/Date:0910062564 08.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

277	Case No.:8/9/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00944/AM16/	RLA File :34/24/040/00155/AM16/	Lic.No/Date:3410041496 09.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

278	Case No.:10/9/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00946/AM16/	RLA File :03/94/040/00355/AM16/	Lic.No/Date:0310798806 10.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

279	Case No.:170/13/82-ALC4/2015	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:19/82-ALC4/2015	Status:Case Deferred
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			25.02.2016	
	HQ File :01/82/050/01133/AM16/	RLA File :09/24/040/00358/AM16/	Lic.No/Date:0910062596 11.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to send a copy of application to DOP.			

280	Case No.:18/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00954/AM16/	RLA File :09/24/040/00368/AM16/	Lic.No/Date:0910062629 16.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

281	Case No.:19/9/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00955/AM16/	RLA File :09/24/040/00369/AM16/	Lic.No/Date:0910062630 16.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

282	Case No.:17/9/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00953/AM16/	RLA File :09/24/040/00371/AM16/	Lic.No/Date:0910062628 16.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/692/2015-PI(Norms) dated 26.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

283	Case No.:20/9/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00956/AM16/	RLA File :03/95/040/00424/AM16/	Lic.No/Date:0310798995 22.09.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

284	Case No.:51/19/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01532/AM16/	RLA File :03/95/040/00430/AM16/	Lic.No/Date:0310799076 28.09.2015	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide letter O.M.No.35011/330/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

285	Case No.:12/19/82-ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
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	HQ File :01/82/050/01492/AM16/	RLA File :04/24/040/00154/AM16/	Lic.No/Date:0410161070 01.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

286	Case No.:52/19/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01533/AM16/	RLA File :03/94/040/00422/AM16/	Lic.No/Date:0310799239 06.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

287	Case No.:130/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01266/AM16/	RLA File :05/24/040/00317/AM16/	Lic.No/Date:0510395874 09.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC.			

288	Case No.:4/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/00967/AM16/	RLA File :09/24/040/00391/AM16/	Lic.No/Date:0910062720 13.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/637/2015-PI(Norms) dated 28.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

289	Case No.:3/13/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00966/AM16/	RLA File :09/24/040/00432/AM16/	Lic.No/Date:0910062716 13.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

290	Case No.:1/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00964/AM16/	RLA File :09/24/040/00435/AM16/	Lic.No/Date:0910062713 13.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

291	Case No.:2/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/00965/AM16/	RLA File :09/24/040/00436/AM16/	Lic.No/Date:0910062714 13.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

292	Case No.:135/13/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01098/AM16/	RLA File :09/24/040/00408/AM16/	Lic.No/Date:0910062740 14.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

293	Case No.:136/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01099/AM16/	RLA File :08/24/040/00207/AM16/	Lic.No/Date:0810136320 16.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

294	Case No.:46/19/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01527/AM16/	RLA File :09/24/040/00438/AM16/	Lic.No/Date:0910062744 19.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

295	Case No.:138/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01101/AM16/	RLA File :09/24/040/00320/AM16/	Lic.No/Date:0910062756 20.10.2015	Defer Date:22.03.2016
	Decision : : The Committee decided to defer the case for want of comments of DoP.			

296	Case No.:137/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01100/AM16/	RLA File :09/24/040/00450/AM16/	Lic.No/Date:0910062755 20.10.2015	Defer Date:22.03.2016
	Decision : : The Committee decided to defer the case for want of comments of DoP.			

297	Case No.:140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date:22.03.2016
	Decision : : The Committee decided to defer the case for want of comments of DCPC.			

298	Case No.:168/13/82-ALC4/2015	Party Name:SYNERGENE ACTIVE INGREDIENTS PVT LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01131/AM16/	RLA File :09/24/040/00426/AM16/	Lic.No/Date:0910062765 21.10.2015	Defer Date:22.03.2016

	Decision : : The Committee decided to send a copy of application to DOP.
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299	Case No.: 141/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/	Lic.No/Date:0310799629 23.10.2015	Defer Date:22.03.2016
	Decision : : The Committee decided to defer the case for want of comments of DCPC.			

300	Case No.: 142/13/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01105/AM16/	RLA File :09/24/040/00443/AM16/	Lic.No/Date:0910062774 27.10.2015	Defer Date:22.03.2016
	Decision : : The Committee decided to defer the case for want of comments of DCPC.			

301	Case No.: 146/13/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01109/AM16/	RLA File :09/24/040/00413/AM16/	Lic.No/Date:0910062785 28.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

302	Case No.: 143/13/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01106/AM16/	RLA File :09/24/040/00457/AM16/	Lic.No/Date:0910062776 28.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

303	Case No.: 45/19/82-ALC4/2015	Party Name:LEE PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01526/AM16/	RLA File :09/24/040/00451/AM16/	Lic.No/Date:0910062778 28.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

304	Case No.: 73/19/82-ALC4/2015	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01554/AM16/	RLA File :03/94/040/00575/AM16/	Lic.No/Date:0310799849 29.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

305	Case No.: 147/13/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01110/AM16/	RLA File :08/24/040/00241/AM16/	Lic.No/Date:0810136382 29.10.2015	Defer Date:22.03.2016

	Decision : The Committee decided to defer the case for want of comments of DCPC.
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306	Case No.: 148/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01111/AM16/	RLA File :09/24/040/00465/AM16/	Lic.No/Date:0910062798 29.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

307	Case No.: 149/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01112/AM16/	RLA File :09/24/040/00466/AM16/	Lic.No/Date:0910062799 29.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

308	Case No.: 150/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01113/AM16/	RLA File :09/24/040/00467/AM16/	Lic.No/Date:0910062800 29.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

309	Case No.: 152/13/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01115/AM16/	RLA File :09/24/040/00319/AM16/	Lic.No/Date:0910062806 30.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

310	Case No.: 64/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01545/AM16/	RLA File :03/94/040/00240/AM16/	Lic.No/Date:0310799907 30.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

311	Case No.: 65/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01546/AM16/	RLA File :03/94/040/00059/AM16/	Lic.No/Date:0310799906 30.10.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

312	Case No.: 44/19/82-ALC4/2015	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0910062805	Defer

	:01/82/050/01525/AM16/	:09/24/040/00424/AM16/	30.10.2015	Date:22.03.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

313	Case No.:50/19/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01531/AM16/	RLA File :05/24/040/00319/AM16/	Lic.No/Date:0510396074 30.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/646/2015-PI(Norms) dated 11.01.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

314	Case No.:153/13/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01116/AM16/	RLA File :34/24/040/00199/AM16/	Lic.No/Date:3410041644 02.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

315	Case No.:25/19/82-ALC4/2015	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01505/AM16/	RLA File :31/83/040/00085/AM16/	Lic.No/Date:3110065745 02.11.2015	Defer Date:
	Decision : The Committee based on earlier decision taken by NC in its meeting No.13 dated 27.11.2015 decided to ratify norms as under: The import and export product is similar with the difference that export product mentions 'Pharma grade' which does not justifies wastage more than 2%. Accordingly, the Committee decided to ratify norms with 2% wastage under Para 4.7 of HBP. RA concerned may take further necessary action as per decision of NC.			

316	Case No.:66/19/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01547/AM16/	RLA File :03/94/040/00582/AM16/	Lic.No/Date:0310799943 02.11.2015	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/96/2011-Ch-II dated 29.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

317	Case No.:54/19/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01535/AM16/	RLA File :03/94/040/00590/AM16/	Lic.No/Date:0310799952 02.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

318	Case No.:67/19/82-ALC4/2015	Party Name:J.B. CHEMICALS &	Meet No/Date:19/82-ALC4/2015	Status:Case Deferred
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		PHARMACEUTICALS LIMITED	25.02.2016	
	HQ File :01/82/050/01548/AM16/	RLA File :03/94/040/00553/AM16/	Lic.No/Date:0310799932 02.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

319	Case No.:70/19/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01551/AM16/	RLA File :03/94/040/00481/AM16/	Lic.No/Date:0310799926 02.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

320	Case No.:154/13/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01117/AM16/	RLA File :09/24/040/00460/AM16/	Lic.No/Date:0910062821 03.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

321	Case No.:68/19/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01549/AM16/	RLA File :03/94/040/00596/AM16/	Lic.No/Date:0310799986 03.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/739/2015-PI(Norms) dated 23.02.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

322	Case No.:69/19/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01550/AM16/	RLA File :03/94/040/00597/AM16/	Lic.No/Date:0310799987 03.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/739/2015-PI(Norms) dated 23.02.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

323	Case No.:155/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01118/AM16/	RLA File :09/24/040/00475/AM16/	Lic.No/Date:0910062827 03.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

324	Case No.:156/13/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
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	HQ File :01/82/050/01119/AM16/	RLA File :09/24/040/00464/AM16/	Lic.No/Date:0910062832 03.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

325	Case No.:159/13/82-ALC4/2015	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01122/AM16/	RLA File :34/24/040/00205/AM16/	Lic.No/Date:3410041650 04.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

326	Case No.:157/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01120/AM16/	RLA File :09/24/040/00476/AM16/	Lic.No/Date:0910062833 04.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

327	Case No.:158/13/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01121/AM16/	RLA File :09/24/040/00477/AM16/	Lic.No/Date:0910062834 04.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

328	Case No.:53/19/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01534/AM16/	RLA File :03/94/040/00557/AM16/	Lic.No/Date:0310800023 04.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

329	Case No.:9/19/82-ALC4/2015	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01489/AM16/	RLA File :34/24/040/00204/AM16/	Lic.No/Date:3410041654 04.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

330	Case No.:26/19/82-ALC4/2015	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Added
	HQ File :01/82/050/01506/AM16/	RLA File :31/83/040/00103/AM16/	Lic.No/Date:3110065750 05.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/122/2011-Ch-II dated 26.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

331	Case No.:57/19/82-ALC4/2015	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01538/AM16/	RLA File :03/94/040/00443/AM16/	Lic.No/Date:0310800060 05.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
332	Case No.:163/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01126/AM16/	RLA File :09/24/040/00479/AM16/	Lic.No/Date:0910062838 06.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
333	Case No.:162/13/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01125/AM16/	RLA File :09/24/040/00427/AM16/	Lic.No/Date:0910062836 06.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/668/2015-PI(Norms) dated 19.02.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
334	Case No.:56/19/82-ALC4/2015	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01537/AM16/	RLA File :03/94/040/00608/AM16/	Lic.No/Date:0310800120 06.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/563/2015-PI(Norms) December 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
335	Case No.:55/19/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01536/AM16/	RLA File :03/94/040/00600/AM16/	Lic.No/Date:0310800148 09.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
336	Case No.:165/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01128/AM16/	RLA File :52/24/040/00050/AM16/	Lic.No/Date:5210041688 12.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
337	Case No.:71/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:19/82-ALC4/2015	Status:Case Deferred

			25.02.2016	
	HQ File :01/82/050/01552/AM16/	RLA File :03/94/040/00613/AM16/	Lic.No/Date:0310800272 17.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

338	Case No.:72/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01553/AM16/	RLA File :03/94/040/00612/AM16/	Lic.No/Date:0310800271 17.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

339	Case No.:74/19/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01555/AM16/	RLA File :03/94/040/00641/AM16/	Lic.No/Date:0310800285 17.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

340	Case No.:76/19/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01557/AM16/	RLA File :03/94/040/00654/AM16/	Lic.No/Date:0310800306 18.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/739/2015-PI(Norms) dated 23.02.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

341	Case No.:167/13/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01130/AM16/	RLA File :09/24/040/00493/AM16/	Lic.No/Date:0910062862 19.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

342	Case No.:78/19/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01559/AM16/	RLA File :03/94/040/00624/AM16/	Lic.No/Date:0310800311 19.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/442/2015-PI(Norms) dated Oct. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

343	Case No.:58/19/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310800324	Defer

	:01/82/050/01539/AM16/	:03/94/040/00572/AM16/	19.11.2015	Date:22.03.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

344	Case No.:77/19/82-ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01558/AM16/	RLA File :03/94/040/00653/AM16/	Lic.No/Date:0310800320 19.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

345	Case No.:75/19/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01556/AM16/	RLA File :03/94/040/00450/AM16/	Lic.No/Date:0310800347 20.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

346	Case No.:60/19/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01541/AM16/	RLA File :03/94/040/00661/AM16/	Lic.No/Date:0310800340 20.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

347	Case No.:11/19/82-ALC4/2015	Party Name:SURNI LABS	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01491/AM16/	RLA File :34/24/040/00214/AM16/	Lic.No/Date:3410041688 20.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

348	Case No.:47/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01528/AM16/	RLA File :05/24/040/00340/AM16/	Lic.No/Date:0510396398 23.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC, forwarded vide U.O.no. 14010/18/2014-Ch-II dated 22.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

349	Case No.:20/19/82-ALC4/2015	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01500/AM16/	RLA File :05/24/040/00369/AM16/	Lic.No/Date:0510396413 24.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

350	Case No.:24/19/82-ALC4/2015	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01504/AM16/	RLA File :31/83/040/00115/AM16/	Lic.No/Date:3110065769 26.11.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

351	Case No.:6/19/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Added
	HQ File :01/82/050/01486/AM16/	RLA File :04/24/040/00193/AM16/	Lic.No/Date:0410161352 27.11.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DoP.			

352	Case No.:28/19/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01508/AM16/	RLA File :05/24/040/00415/AM16/	Lic.No/Date:0510396454 27.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/451/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

353	Case No.:59/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01540/AM16/	RLA File :03/94/040/00251/AM16/	Lic.No/Date:0310800536 01.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

354	Case No.:62/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01543/AM16/	RLA File :03/94/040/00252/AM16/	Lic.No/Date:0310800539 01.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

355	Case No.:61/19/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01542/AM16/	RLA File :03/94/040/00440/AM16/	Lic.No/Date:0310800529 01.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

356	Case No.:172/14/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
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	HQ File :01/82/050/01308/AM16/	RLA File :09/24/040/00480/AM16/	Lic.No/Date:0910062921 02.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/668/2015-PI(Norms) dated 19.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

357	Case No.:81/19/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01562/AM16/	RLA File :03/94/040/00660/AM16/	Lic.No/Date:0310800594 02.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

358	Case No.:19/19/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01499/AM16/	RLA File :05/23/040/00370/AM16/	Lic.No/Date:0510396479 02.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

359	Case No.:27/19/82-ALC4/2015	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01507/AM16/	RLA File :05/24/040/00373/AM16/	Lic.No/Date:0510396496 02.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

360	Case No.:79/19/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01560/AM16/	RLA File :03/94/040/00632/AM16/	Lic.No/Date:0310800627 03.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

361	Case No.:16/19/82-ALC4/2015	Party Name:JUBILANT GENERICS LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01496/AM16/	RLA File :05/23/040/00362/AM16/	Lic.No/Date:0510396503 03.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

362	Case No.:17/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01497/AM16/	RLA File :05/23/040/00002/AM16/	Lic.No/Date:0510396500 03.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP..			

363	Case No.:38/19/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01519/AM16/	RLA File :52/24/040/00062/AM16/	Lic.No/Date:5210041707 04.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
364	Case No.:63/19/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01544/AM16/	RLA File :03/94/040/00673/AM16/	Lic.No/Date:0310800674 04.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
365	Case No.:80/19/82-ALC4/2015	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01561/AM16/	RLA File :03/94/040/00693/AM16/	Lic.No/Date:0310800664 04.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/739/2015-PI(Norms) dated 23.2.2016 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
366	Case No.:7/19/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01487/AM16/	RLA File :04/24/040/00183/AM16/	Lic.No/Date:0410161359 07.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
367	Case No.:8/19/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01488/AM16/	RLA File :04/24/040/00186/AM16/	Lic.No/Date:0410161360 07.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			
368	Case No.:14/19/82-ALC4/2015	Party Name:MEDICAMEN ORGANICS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01494/AM16/	RLA File :05/24/040/00428/AM16/	Lic.No/Date:0510396544 07.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			
369	Case No.:90/19/82-	Party Name:VENUS	Meet No/Date:19/82-	Status:Case

	ALC4/2015	REMEDIES LTD.,	ALC4/2015 25.02.2016	Deferred
	HQ File :01/82/050/01571/AM16/	RLA File :22/24/040/00082/AM16/	Lic.No/Date:2210015359 07.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:15/19/82- ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
370	HQ File :01/82/050/01495/AM16/	RLA File :05/23/040/00366/AM16/	Lic.No/Date:0510396556 08.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/601/2015-PI(Norms) dated 22.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:1/15/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
371	HQ File :01/82/050/01312/AM16/	RLA File :09/24/040/00529/AM16/	Lic.No/Date:0910062940 08.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:2/15/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
372	HQ File :01/82/050/01313/AM16/	RLA File :09/24/040/00538/AM16/	Lic.No/Date:0910062945 08.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:89/19/82- ALC4/2015	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
373	HQ File :01/82/050/01570/AM16/	RLA File :22/24/040/00085/AM16/	Lic.No/Date:2210015363 09.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:5/15/82- ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
374	HQ File :01/82/050/01316/AM16/	RLA File :34/24/040/00215/AM16/	Lic.No/Date:3410041722 10.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:3/15/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
375	HQ File	RLA File	Lic.No/Date:0910062954	Defer

	:01/82/050/01314/AM16/	:09/24/040/00553/AM16/	10.12.2015	Date:22.03.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

376	Case No.:4/15/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01315/AM16/	RLA File :09/24/040/00545/AM16/	Lic.No/Date:0910062955 10.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

377	Case No.:40/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01521/AM16/	RLA File :05/23/040/00240/AM16/	Lic.No/Date:0510396587 10.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

378	Case No.:87/19/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01568/AM16/	RLA File :22/24/040/00087/AM16/	Lic.No/Date:2210015368 10.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

379	Case No.:88/19/82-ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01569/AM16/	RLA File :22/24/040/00081/AM16/	Lic.No/Date:2210015365 10.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

380	Case No.:94/19/82-ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01575/AM16/	RLA File :22/24/040/00080/AM16/	Lic.No/Date:2210015366 10.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

381	Case No.:43/19/82-ALC4/2015	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01524/AM16/	RLA File :08/24/040/00306/AM16/	Lic.No/Date:0810136712 11.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

382	Case No.:30/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510396611	Defer

	:01/82/050/01510/AM16/	:05/24/040/00401/AM16/	14.12.2015	Date:22.03.2016
Decision : The Committee decided to defer the case for want of comments of DCPC.				

383	Case No.:31/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01511/AM16/	RLA File :05/24/040/00375/AM16/	Lic.No/Date:0510396609 14.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

384	Case No.:32/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01513/AM16/	RLA File :05/24/040/00381/AM16/	Lic.No/Date:0510396610 14.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

385	Case No.:10/19/82-ALC4/2015	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01490/AM16/	RLA File :34/24/040/00223/AM16/	Lic.No/Date:3410041732 14.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

386	Case No.:18/19/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01498/AM16/	RLA File :52/24/040/00064/AM16/	Lic.No/Date:5210041711 15.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

387	Case No.:39/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01520/AM16/	RLA File :05/23/040/00360/AM16/	Lic.No/Date:0510396634 16.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

388	Case No.:41/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01522/AM16/	RLA File :05/23/040/00001/AM16/	Lic.No/Date:0510396632 16.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

389	Case No.:42/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510396633	Defer

	:01/82/050/01523/AM16/	:05/23/040/00192/AM16/	16.12.2015	Date:22.03.2016
Decision : The Committee decided to defer the case for want of comments of DoP.				

390	Case No.:29/19/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01509/AM16/	RLA File :05/24/040/00360/AM16/	Lic.No/Date:0510396645 16.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

391	Case No.:6/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01317/AM16/	RLA File :09/24/040/00540/AM16/	Lic.No/Date:0910062982 17.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

392	Case No.:7/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01318/AM16/	RLA File :09/24/040/00531/AM16/	Lic.No/Date:0910062983 17.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

393	Case No.:8/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01319/AM16/	RLA File :09/24/040/00536/AM16/	Lic.No/Date:0910062985 17.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

394	Case No.:9/15/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01320/AM16/	RLA File :09/24/040/00530/AM16/	Lic.No/Date:0910062986 17.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

395	Case No.:91/19/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01572/AM16/	RLA File :22/24/040/00093/AM16/	Lic.No/Date:2210015386 18.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

396	Case No.:92/19/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:2210015385	Defer Date:

	:01/82/050/01573/AM16/	:22/24/040/00094/AM16/	18.12.2015	
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide No. 35011/162/2015-PI(Norms) dated 19.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

397	Case No.:36/19/82-ALC4/2015	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01517/AM16/	RLA File :05/24/040/00439/AM16/	Lic.No/Date: 0510396670 18.12.2015	Defer Date: 22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DBT.			

398	Case No.:35/19/82-ALC4/2015	Party Name: HELLO PAINTS (P) LTD	Meet No/Date: 19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01516/AM16/	RLA File :05/23/040/00396/AM16/	Lic.No/Date: 0510396751 21.12.2015	Defer Date: 22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

399	Case No.:37/19/82-ALC4/2015	Party Name: JUBILANT GENERICS LTD	Meet No/Date: 19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01518/AM16/	RLA File :05/23/040/00388/AM16/	Lic.No/Date: 0510396753 21.12.2015	Defer Date: 22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

400	Case No.:33/19/82-ALC4/2015	Party Name: V.D.H. ORGANICS PVT. LTD	Meet No/Date: 19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01514/AM16/	RLA File :05/24/040/00448/AM16/	Lic.No/Date: 0510396777 21.12.2015	Defer Date: 22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

401	Case No.:93/19/82-ALC4/2015	Party Name: CURETECH SKINCARE	Meet No/Date: 19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01574/AM16/	RLA File :22/24/040/00051/AM16/	Lic.No/Date: 2210015392 23.12.2015	Defer Date: 22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

402	Case No.:34/19/82-ALC4/2015	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 19/82-ALC4/2015 25.02.2016	Status: Case Deferred
	HQ File :01/82/050/01515/AM16/	RLA File :05/24/040/00467/AM16/	Lic.No/Date: 0510397063 23.12.2015	Defer Date: 22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

403	Case No.:21/19/82-ALC4/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01501/AM16/	RLA File :05/23/040/00391/AM16/	Lic.No/Date:0510397095 29.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

404	Case No.:86/19/82-ALC4/2015	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01567/AM16/	RLA File :35/24/040/00048/AM16/	Lic.No/Date:3510044853 29.12.2015	Defer Date:22.03.2016
	Decision : The Committee based on the written comments forwarded by the D/o C&PC vide letter No.14010/12/2016-Ch-II dated 23.02.2016, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

405	Case No.:22/19/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01502/AM16/	RLA File :05/23/040/00244/AM16/	Lic.No/Date:0510397137 30.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

406	Case No.:23/19/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01503/AM16/	RLA File :05/23/040/00260/AM16/	Lic.No/Date:0510397138 30.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

407	Case No.:13/19/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01493/AM16/	RLA File :04/24/040/00213/AM16/	Lic.No/Date:0410161479 30.12.2015	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

408	Case No.:137/16/82-ALC4/2015	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01457/AM16/	RLA File :34/24/040/00245/AM16/	Lic.No/Date:3410041783 05.01.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

409	Case No.:2/17/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:19/82-ALC4/2015	Status:Case Deferred
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			25.02.2016	
	HQ File :01/82/050/01462/AM16/	RLA File :09/24/040/00571/AM16/	Lic.No/Date:0910063114 08.01.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

410	Case No.:1/17/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01461/AM16/	RLA File :09/24/040/00565/AM16/	Lic.No/Date:0910063113 08.01.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

411	Case No.:4/17/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01464/AM16/	RLA File :09/24/040/00598/AM16/	Lic.No/Date:0910063124 11.01.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

412	Case No.:5/17/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01465/AM16/	RLA File :30/24/040/00035/AM16/	Lic.No/Date:3010103695 11.01.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

413	Case No.:3/17/82-ALC4/2015	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01463/AM16/	RLA File :09/24/040/00590/AM16/	Lic.No/Date:0910063122 11.01.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

414	Case No.:1/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01481/AM16/	RLA File :09/24/040/00634/AM16/	Lic.No/Date:0910063213 04.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

415	Case No.:2/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82- ALC4/2015 25.02.2016	Status:Case Approved
	HQ File :01/82/050/01482/AM16/	RLA File :09/24/040/00635/AM16/	Lic.No/Date:0910063214 04.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/637/2015-PI(Norms) dated 28.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

416	Case No.:4/19/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01484/AM16/	RLA File :09/24/040/00628/AM16/	Lic.No/Date:0910063226 05.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

417	Case No.:3/19/82-ALC4/2015	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01483/AM16/	RLA File :09/24/040/00637/AM16/	Lic.No/Date:0910063225 05.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

418	Case No.:5/19/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01485/AM16/	RLA File :08/24/040/00291/AM16/	Lic.No/Date:0810137155 08.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC			

419	Case No.:85/19/82-ALC4/2015	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01566/AM16/	RLA File :52/24/040/00076/AM16/	Lic.No/Date:5210041759 09.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

420	Case No.:83/19/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01564/AM16/	RLA File :09/24/040/00651/AM16/	Lic.No/Date:0910063230 09.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

421	Case No.:84/19/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01565/AM16/	RLA File :09/24/040/00654/AM16/	Lic.No/Date:0910063231 09.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

422	Case No.:95/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01576/AM16/	RLA File :09/24/040/00639/AM16/	Lic.No/Date:0910063233 10.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP.			

423	Case No.:96/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01577/AM16/	RLA File :09/24/040/00638/AM16/	Lic.No/Date:0910063234 10.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
424	Case No.:97/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01578/AM16/	RLA File :09/24/040/00652/AM16/	Lic.No/Date:0910063248 11.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
425	Case No.:98/19/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01579/AM16/	RLA File :09/24/040/00682/AM16/	Lic.No/Date:0910063268 15.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
426	Case No.:99/19/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01580/AM16/	RLA File :09/24/040/00681/AM16/	Lic.No/Date:0910063269 15.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
427	Case No.:101/19/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01582/AM16/	RLA File :09/24/040/00668/AM16/	Lic.No/Date:0910063275 16.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
428	Case No.:100/19/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01581/AM16/	RLA File :09/24/040/00691/AM16/	Lic.No/Date:0910063273 16.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DoP			
429	Case No.:102/19/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2015 25.02.2016	Status:Case Deferred
	HQ File :01/82/050/01583/AM16/	RLA File :09/24/040/00666/AM16/	Lic.No/Date:0910063280 17.02.2016	Defer Date:22.03.2016
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

**Manual Agenda of NC Meeting No. 19/82/2016
Scheduled to be held on 25.02.2016**

Case No. A-01 M.No.19/AM-16 Date 25.02.2016	M/s. Vital Helathcare File No. 01/82/162/00233/AM 16 Adv.Auth. No. 0310526422 dated. 30.06.2009 Adv.Auth. No. 0310689729 dated. 04.04.2012 Adv.Auth. No. 0310696657 dated. 29.02.2012
Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/719/2015-PI(Norms) dated 22.2.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	

Case No. A-02 M.No.19/AM-16 Date 25.02.2016	M/s. Unimark Remedies File No. 01/85/171/00022/AM 15 Adv.Auth. No. 0310714852 dated. 12.11.2012
Decision:The Committee considered this case for ratification of Norms as per agenda. The Committee decided to defer the case for want of comments from DoP.	

Case No.B-01 M.No.19/AM-16 Date 25.02.2016	M/s. Prosal Chemicals File No. 01/82/050/00300/AM 14 RLA No.03/95/040/00881/AM 13 Adv.Auth. No. 0310729886 dated. 28.03.2013
Decision: The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/107/2011-Ch-II dated 12.1.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	

Case No.B-02 M.No.19/AM-16 Date 25.02.2016	M/s. Agio Pharmachem Ltd File No. 01/82/050/00428/AM 13 RLA No.03/94/040/01186/AM 12 Adv.Auth. No. 0310696799 dated. 30.05.2012
Decision: The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/545/2015-PI(Norms) dated 27.12.2012, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	

Case No.B-03 M.No.19/AM-16 Date 25.02.2016	M/s. Gennex Laboratories Ltd File No. 01/82/162/00194/AM 16 RLA No.09/21/040/00492/AM 07 Adv.Auth. No. 0910028500 dated. 05.12.2006
Decision:The Committee considered this case for EODC as per agenda. The committee decided to forward this case to PRC with agenda.	

Case No.B-04 M.No.19/AM-16 Date 25.02.2016	M/s. Jubilant Life Sciences LTd File No. 01/82/171/00168/AM 15
Decision: The Committee considered this case for revision of Norms as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-05 M.No.19/AM-16 Date 25.02.2016	M/s. Comphor & Allied Products Ltd File No. 01/82/050/00623/AM 13 RLA No.03/94/040/00363/AM 13 Adv.Auth. No. 0310704836 dated. 10.08.2012
Decision: The Committee considered this case for amendment name of import item as per agenda. The committee decided to defer the case for want of comments from DCPC	

Case No.B-06 M.No.19/AM-16 Date 25.02.2016	M/s. Comphor & Allied Products Ltd File No. 01/82/050/00741/AM 13 RLA No.03/94/040/00222/AM 13 Adv.Auth. No. 0310706272 dated. 24.08.2012
Decision: The Committee considered this case for amendment name of import item as per agenda. The committee decided to defer the case for want of comments from DCPC	

Case No.B-07 M.No.19/AM-16 Date 25.02.2016	M/s. Comphor & Allied Products Ltd File No. 01/82/050/01071/AM 13 RLA No.03/94/040/00543/AM 13 Adv.Auth. No. 0310712193dated. 09.10.2012
Decision: The Committee considered this case for amendment name of import item as per agenda. The committee decided to defer the case for want of comments from DCPC	

Case No.B-08 M.No.19/AM-16 Date 25.02.2016	M/s. Bharat Parenteares Ltd File No. 01/82/162/00277/AM 16 RLA No.34/21/040/00231/AM 13 Adv.Auth. No. 3410035162 dated. 17.09.2012
Decision: The Committee considered this case for EODC as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-09 M.No.19/AM-16 Date 25.02.2016	M/s. Bharat Parenteares Ltd File No. 01/82/162/00276/AM 16 RLA No.34/21/040/00154/AM 12 Adv.Auth. No. 3410030783 dated. 30.06.2011
Decision: The Committee considered this case for EODC as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-10 M.No.19/AM-16 Date 25.02.2016	M/s. Bharat Parenteares Ltd File No. 01/82/162/00275/AM 16 RLA No.34/21/040/00153/AM 12 Adv.Auth. No. 3410030739 dated. 28.06.2011
Decision: The Committee considered this case for EODC as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-11 M.No.19/AM-16 Date 25.02.2016	M/s. Bharat Parenteares Ltd File No. 01/82/162/00274/AM 16 RLA No.34/21/040/00037/AM 14 Adv.Auth. No. 3410036739 dated. 30.04.2013
Decision: The Committee considered this case for EODC as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-12 M.No.19/AM-16 Date 25.02.2016	M/s. Bharat Parenteares Ltd File No. 01/82/162/00273/AM 16 RLA No.34/21/040/00281/AM 14 Adv.Auth. No. 3410038101 dated. 03.10.2013
Decision:The Committee considered this case for EODC as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-13 M.No.19/AM-16 Date 25.02.2016	M/s. Bharat Parenteares Ltd File No. 01/82/162/00272/AM 16 RLA No.34/21/040/00235/AM 14 Adv.Auth. No. 3410037816 dated. 04.09.2013
Decision: The Committee considered this case for EODC as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-14 M.No.19/AM-16 Date 25.02.2016	M/s. Bharat Parenteares Ltd File No. 01/82/162/00271/AM 16 RLA No.34/21/040/00324/AM 14 Adv.Auth. No. 3410038353 dated. 29.10.2013
Decision: The Committee considered this case for EODC as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-15 M.No.19/AM-16 Date 25.02.2016	M/s. Bharat Parenteares Ltd File No. 01/82/162/00270/AM 16 RLA No.34/21/040/00282/AM 14 Adv.Auth. No. 3410038122 dated. 04.10.2013
Decision: The Committee considered this case for EODC as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-16 M.No.19/AM-16 Date 25.02.2016	M/s. Mehta API Pvt Ltd File No. 01/82/0502/00303/AM 14 RLA No.03/95/040/00020/AM 14 Adv.Auth. No. 0310730905 dated. 09.04.2013
Decision: The Committee considered this case for revision of norms as per agenda. The committee decided to defer the case for want of comments from DoP.	

Case No.B-17 M.No.19/AM-16 Date 25.02.2016	M/s. Alembic File No. 01/82/050/00758/AM14 RLA No.34/24/040/00065/AM14 Adv.Auth. No. 3410037281 dated.01.07.2013
Decision: The Committee considered this case for correction in UOM kg/kg to kg and Litre/kg to Litre of import items as per agenda. The Committee decided to correct to UOM of import items to read as kg instead of kg/kg and litre instead of litre/kg. RA concerned taken action as per decision of NC.	

Case No.B-18 M.No.19/AM-16 Date 25.02.2016	M/s. Alembic File No. 01/82/050/00369/AM12 RLA No.34/24/040/00016/AM 12 Adv.Auth. No. 3410030199 dated.12.05.2011
Decision: The Committee considered this case for correction in UOM kg/kg to kg of import items as per agenda. The Committee decided to correct to UOM of import items to read as kg instead of kg/kg. RA concerned taken action as per decision of NC.	

Case No.B-19 M.No.19/AM-16 Date 25.02.2016	M/s. Alembic RLA No.34/24/040/00266/AM14 Adv.Auth. No. 3410039173 dated.03.02.2014
Decision: The Committee considered this case for correction in UOM kg/kg to kg of import items as per agenda. The committee noted that the Advance Authorisation in this case has been issued on repeat basis as per decision of NC taken in respect of Advance authorisation no. 3410035809 dated 7.01.2013. Accordingly the firms is advised to make a request for correction UOM in respect of Advance authorisation no. 3410035809 dated 7.01.2013.	

Case No.B-20 M.No.19/AM-16 Date 25.02.2016	M/s. Alembic File No. 01/82/050/00344/AM15 RLA No.34/24/040/00006/AM 15 Adv.Auth. No. 3410039801 dated.15.04.2014
Decision: The Committee considered this case for correction in UOM of export product from kg to tablet and for inclusion of export item No.1. i.e. Altamet (Cefetamet Pivoxil Hcl 250 mg) which was left in minutes of the meeting No.12/82 dated 10.12.2014. The Committee decided to correct to UOM of the export item to read as Tablet instead of kg and to add the export item No.1. "Altamet 250 (Cefetamet Pivoxil Hcl 250 mg....1 Tablet). Export item no.2 I.e. DAZZIDIME (CEFETAMET PIVOXIL HCL 500 MG TABS) and import item and their quantity shall remain unchanged RA concerned taken action as per decision of NC.	

Case No.B- 21 M.No.19/AM-16 Date 25.02.2016	M/s. Alembic File No. 01/82/050/00310/AM16 RLA No.34/24/040/00278/AM 15 Adv.Auth. No. 3410040893 dated.23.01.2015
Decision: The Committee considered this case for correction in UOM import items from kg/kg, litre/kg to kg or litre as per agenda. The Committee decided to correct to UOM of import items to read as Kg or Litre instead of kg/kg or Litre/kg. In column 3 of first chart of the minutes the word “Import Items” may be read as “Name of Bulk Drug / API” . RA concerned taken action as per decision of NC.	

Case No.B-22 M.No.19/AM-16 Date 25.02.2016	M/s. Alembic File No. 01/82/050/01114/AM14 RLA No.34/24/040/00213/AM14 Adv.Auth. No. 3410038534 dated.25.11.2013
Decision: The Committee considered this case for amendment in the description of import items and addition of 2 import items as per agenda. The Committee decided to refer the case to Department of Pharmaceuticals for their comments.	

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F. No. 14011/37/2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

S. No. 6
Shastri Bhavan, New Delhi-110001
Dated: 27th January, 2016

To,

Universal Biofuels P. Ltd.,
Flat No.202, Door No.6-3-663/E,
Diamond House, Behind Topaz Building,
Punjagutta, Hyderabad,
AP-500082.

Subject: - Applications from M/s. Universal Biofuels P. Ltd. for the import of raw-material against the export of Palm Methyl Ester (PME), Fatty Acid Methyl Ester (FAME), B100 Biodiesel/Biodiesel.

(Advance Authorization No. 0910056959 dated 31.07.2013)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of Palm Methyl Ester (PME)/Fatty Acid Methyl Ester/(FAME), B100 Biodiesel/Biodiesel and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
3. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram , FTDO (DES-III), in reference to DGFT/EO No.-
01/82/50/00279/ AM- 15/DES-III/1393 dated 30.12.2015

F. No.35011/180/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. 9

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Stericon Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1113/AM-14/DES-3/1407 dated the 24/03/14 vide which application from M/s. Stericon Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Vizulize Moisturizing and Comfort Eye Drops**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Product	Import Items			Sodium hyaluronate
		Soft bottle	White cap	Dropper	
1.	Vizulize Moisturizing and Comfort Eye Drops 0.1% w/v-10ml	Relevant. As per Packing Policy			0.01gm per bottle
2.	Vizulize Lubricating and Rewetting Eye Drops 15ml	--Do--			NIL
3.	Vizulize Eye Brightener Eye Drops 10ml	--Do--			NIL

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No. 14010/29/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

.....

Shastri Bhavan, New Delhi-110001

Dated: 5th, January, 2016

To,

M/s. Benzo Chem Industries Pvt. Ltd.
Madhukunj, Ground Floor,
Shankar Ghanekar Marg, Prabhadevi,
Mumbai Maharashtra- 400025.

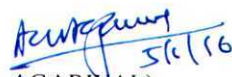
Subject: Application M/s. Benzo Chem Industries Pvt. Ltd Mumbai for the import of raw-materials against the export of PARA CHLORO META CRESOL

(Adv. Authorization No.0310785501 dated 17.06.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of PARA CHLORO META CRESOL and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel.No.011-23381430

Copy to : Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-01/82/050/00741/ AM-15/DES-III/1389, dated 30.12.2015

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~~SN 38~~ 19
Sl. No. 37

F. No.35011/249/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Lake Chemicals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/716/AM-15/DES-3 dated the 18/9/14 vide which application from M/s. Lake Chemicals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Dorzolamide HCL. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	N-[(4S,6S)-6-Methyl-7,7-dioxo-2-sulfamoyl-5,6-dihydro-4H-thieno[2,3-b]thiopyran-4-yl]acetamide	1.86kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19/38
Sl. No.

F. No.35011/167/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan.
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1112/AM-14/DES-3/1357 dated the 19/03/14 vide which application from M/s. Ranbaxy Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lorazepam**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓ 1.	2-Amino-2-.5-Dichloro Benzophenone	1.60
2.	Acetone	2.67
3.	Activated carbon	0.0687
4.	Chloro acetaldehyde dimethyl acetal	0.82
5.	Cyclohexane	1.71
6.	Isopropyl alcohol	1.91
7.	Methylene chloride	7.74
8.	Methanol	6.16
9.	Toluene	1.11

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Sl. No. 40

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310786523 dated 8.7.2014)

Ref:- DGFT/ U.O. No. 01/82/50/00976/AM15/DES-III/1388 dated 30.12.2015.

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. Sterostime AEEA (Amino Ethyl Ethanol Amine-High Pure)	1 kg.	1. Amino Ethyl Ethanol Amine-Mix	2.00 kg
✓ 2. Sterol 161880 (Cetostearyl Alcohol Poly Glycol Ether/ Cetostearyl Alcohol 55 moles ethoxylated)	1 kg.	1. Cetostearyl Alcohol	0.0976 kg,
		2. Ethylene Oxide	0.9224 kg.
3. Sterocare TN 20 (Sorbitan Mono Laurate 24 mole ethoxylate)	1 kg.	1. Lauric Acid	0.1713 kg.
		2. Sorbitol 70%	0.9224 kg.
		3. Ethylene Oxide	0.0010 kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated . 14.02.2016

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Sl. No.

F. No.35011/344/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Stericon Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/88/AM-15/DES-3/254 dated the 13/05/14 vide which application from M/s. Stericon Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Vizulize Moisturizing and Comfort Eye Drops**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Product	Import Items			
		Soft bottle	White cap	Dropper	Sodium hyaluronate
1.	Vizulize Moisturizing and Comfort Eye Drops 0.1% w/v-10ml	Relevant. As per Packing Policy			0.01gm per bottle
2.	Vizulize Lubricating and Rewetting Eye Drops 15ml	--Do--			NIL
3.	Vizulize Eye Brightener Eye Drops 10ml	--Do--			NIL

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade.
Department of Commerce.
(Shri M.V. Singh, FTDO).
Udyog Bhawan, New Delhi

19
Sl. No 46

F. No.35011/509/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: December 30, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/537/AM-16/DES-3/588 dated the 14/07/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **three formulation tablets form based on Irbesartan & Hydrochlorothiazide Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

<u>Qty. recommended</u>				
<u>For 1No. Tablet</u>				
S. No.	Import Item	Per tablet (150/12.5mg)	Per tablet (300/12.5 mg)	Per tablet (300/25 mg)
1.	Irbesartan	153 mg	306 mg	306 Mg
2.	Lactose Monohydrate (Granulac-200)	120.9 mg	221.8 mg	221.8 Mg
3.	Croscarmellose Sodium (Ac Di Sol)	27 mg	27 mg	54 Mg
4.	Hydrochlorothiazide	12.75 mg	12.75 mg	25.5 Mg
5.	Magnesium Stearate	2.25 mg	4.5 mg	4.5 Mg

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce.
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

47

F. No.35011/592/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan.
New Delhi, the January, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Dr. J. Pharmachem(India)

The undersigned is directed to refer to DGFT U.O.No.01/82/050/00642/AM-16/DES-3/764 dated the 10/08/15 vide which application from M/s Dr.J. Pharmachem(India). was sent to this Department for fixation of norms under para: 4.7 for the export of sodium benzoate micronised. This department has examined the matter Export product is stated to be used as additive to resin & polymers and have no pharmaceutical use.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
Sl. No. 50

GOVERNMENT OF INDIA
Ministry of Commerce and Industry
Office of the Director General of Foreign Trade
Room No. 302, 3rd Floor, CGO Towers, Karydipnagar, Secunderabad, Andhra Pradesh - 500018

SURRENDERED LETTER

✓
To:-
M. S. SURESH K. MATHUR
8-166, T. L. H. H. ROAD
CHERAGUDA
HYDRABAD - 500018

SUBJECT: SURRENDERED LETTER in respect of Advance Authorisation No. 0910060963
DATED: 12.09.2013

With reference to your letter dated 12.09.2013 to inform you that the U.S. F. T. S. D. Authorisation No. 0910060963 dated 12.09.2013 surrendered by you, has been cancelled as requested by you.

Place: Secunderabad

Date: 30.09.2013

(P.S.) Rao

Off. Director General of Foreign Trade

ADVISED (CONSUL) ADVISED (V. P.) Authorisation No. 0910060963 DATED: 12.09.2013 (10)
REFILED (N) Issued from File Number: 09 / F. T. D. 00318 AXIS Dated: 09.10.2013

Copy to:-

1. Commissioner, Central Excise & Customs, Sec.

19
S. No. 55

F. No. 14010/ 72 /2014-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Shastri Bhavan, New Delhi-110001

Dated 18 Feb, February, 2016

To,

M/s. Hello Paints P. Ltd.,
1/2234, Ram Nagar, Shahdara,
Near Pandit Chowk,
Delhi-110032.

Subject: Applications from M/s. Hello Paints P. Ltd. for the import of raw-material against the export of Thymol (Above 95 % Purity)

(Advance Authorization No 0510391246 dated 19.9.2014)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of Thymol (Above 98.5% Pure) and corresponding consumption of specific each of the raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011- 23381430

Copy to: Mahender Vikram Singh, FTDO,(DES-3) in reference to DGFT/UONo.-
01/82/050/1060/ AM-15/DES-III/1611, dated 10.2.2016.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

19
Sl. No. 64

Subject: Advance Authorization application from M/s. Krishna Antioxidants Pvt. Ltd. for the import of raw material against the export of Di Isodecyl Phenyl Phosphite.

(Advance Authorization No.0310799303 dated 09.10.2015)

(Advance Authorization No.0310789849 dated 30.09.2014)

Ref: U.O. No. 01/82/50/01360/AM-16/DES-III/1431 dated 11.01.2016.

Ref: U.O. No. 01/82/50/01180/AM-16/DES-III/1387 dated 30.12.2015.

M/s. Krishna Antioxidants Pvt. Ltd. have submitted present application for the import of raw material against the export of Di Isodecyl Phenyl Phosphite.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Di Isodecyl Phenyl Phosphite	1 kg	1. Phenol	0.238 kg
		2. Isodecyl Alcohol	0.751 kg
		3. Yellow Phosphorus	0.080 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahendra Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/100/2012-CH-II dated 15.02.2016

19
Sl. No. 77

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Prasol Chemicals Ltd. for the import of raw material against the export of HEXYLENE GLYCOL.

(Advance Authorization No.0310584802 dated 23.07.2010)
(Advance Authorization No.0310714163 dated 02.11.2012)
(Advance Authorization No.0310790482 dated 22.10.2014)

Ref: U.O. No. 03/95/040/00156/AM-11/DES-III/ dated 23.07.2010.

M/s. Prasol Chemicals Ltd. have submitted present application for the import of raw material against the export of HEXYLENE GLYCOL.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
HEXYLENE GLYCOL	1 kg	1. ACETONE	1.200 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahendra Vikram, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2011-CH-II dated 12.01.2016

19
S.No 70

F. No. 14010/38/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division
.....

Shastri Bhavan, New Delhi-110001
Dated: 23rd February, 2016

To,

M/s. Jubilant Life Sciences Ltd.
Plot No. 1-A, Sec-16A,
Institutional Area,
Noida (U.P) - 201301

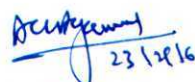
Subject: Application from M/s. Jubilant Life Sciences Ltd. for the import of raw- material against the export of PYRIDINE 2 ALDEHYDE.

(Advance Authorization No. 0510391491 dated 08.10.2014)

I am directed to refer to your application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:-

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. Details of production of PYRIDINE 2 ALDEHYDE and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished.
3. Any other relevant information

Yours faithfully,


23/2/16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-23381430

Copy to: - ✓ Shri. Mahender Vikram Singh, FTDO (DES-III), in reference to DGFT/UONo.-01/82/050/01038/ AM-15/DES-III/1610, dated 10.02.2016.

F. No.35011/245/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
S.No. 73

Udyog Bhawan, New Delhi,
Dated: 11, January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1376/AM15/DES-3/48 dated the 12/05/2015 vide which an application from M/s Honour Lab Ltd. was forwarded to this Department for fixation of norms for the export of 4-chloro-trifluoro acetyl aniline hydrochloride hydrate powder. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Qty. Recommended for 1kg Export
1.	p-Chloroaniline	0.626kg
2.	Pivaloyl chloride	0.652kg
3.	Ethyl trifluoro acetate	0.681kg
4.	n-Butyl Chloride	0.22kg
5.	Lithium metal	0.168kg

2. This issues with the approval of Director (Pharma Industry).

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/330/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
Sl. No. 96

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shalina Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/294/AM-16/DES-3/147 dated the 17/06/15 vide which application from M/s. Shalina Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betasol Lotion 30ml**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula duly authenticated by their Quality-Control Incharge.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
Sl. No. 98

F. No.35011/162/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1480/AM-15/DES-3/1452 dated the 17/3/15 vide which application from M/s Ind-Swift Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Clarithromycin Granules 33% (Suspension Grade). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Clarithromycin	0.3333kg
2.	Carbopol	0.25kg
3.	HPMC Phthalate	0.44kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
Sl. No. 104, 121

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. VDH Organics Pvt. Ltd. for the import of raw material against the export Thymol Crystal (3-Hydroxy-P-Cymene)

(Advance Authorization No. 0510396777 dated 21.12.2015)

Ref: U.O. No. 01/82/050/01514/AM-16/DES-3/1657 dated 16.02.2016.

M/s. VDH Organics Pvt. Ltd. have submitted present application for the import of raw material against the export of Thymol Crystal (3-Hydroxy-P-Cymene)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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Item of Export	Qty.	Item of Import	Qty
Thymol Crystal (3-Hydroxy-P-Cymene)	1 kg.	Meta Cresols (M-Cresol)	0.785 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-3381430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/58/2010 dated 16.2.2016

19
122

F. No. 14010/ 39/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Chemical Division

.....

Shastri Bhavan, New Delhi-110001
Dated: 15th February, 2016

To,
M/s. Deepak Novochem Technologies Limited,
Office No. 305-307, 3rd Floor, Citypoint,
Survey No. 17, Boat Club Road,
Pune, Maharashtra,
India-411001.

Subject: Application from M/s. Deepak Novochem Technologies Limited for the import of raw- material against the export of Tetra Methyl Bisphenol -F.

(Advance Authorization No. – 3110065573 dated 03.08.2015) and (Advance Authorization No. – 3110065235 dated 28.01.2015)

Sir,

I am directed to refer to your Advance Authorization application received from Office of DGFT on above mentioned subject. You are being advised to submit the following information within 15 days of the issue of this letter:

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. The complete material balance for input and output material at each stage of manufacturing process.
3. Details of production of Tetra Methyl Bisphenol – F and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
4. Any other relevant information

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-III), in reference to DGFT/UONo.-01/82/050/01305/ AM-16/DES-3/1520, dated 12.01.2016 and DGFT/UONo.-01/82/050/00630/ AM-16/DES-3/744, dated 10.08.2015

19
Sl. No. 114

F. No.35011/689/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Dr. Reddys Laboratories Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/01363/AM-15/DES-3/1028 dated the 28/10/15 vide which application from M/s. Dr. Reddys Laboratories Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of Ramipril. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	(S,S,S)-2-Azabicyclo-[3,3,0] Octane-3-Carboxylic Acid Benzyl Ester Hydrochloride	0.83kg
2.	N-[1-(S)-Ethoxy Carbonyl-3-Phenyl Propyl]-L-Alanine	0.843kg
3.	Methylene Chloride	3.285kg
4.	Acetone	4.215kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade.
Department of Commerce.
(Shri M.V. Singh, FTDO).
Udyog Bhawan, New Delhi

19
Sl. No. 120

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

.....

Subject: Advance Authorization application from M/s. VDH Organics Pvt. Ltd. for the import of raw material against the export Menthol.

(Advance Authorization No. 0510392987 dated 27.01.2015

(Advance Authorization No. 0510394805 dated 01.07.2015)

(Advance Authorization No. 0510395542 dated 7.9.2015)

(Advance Authorization No. 0510395716 dated 23.9.2015)

Ref: U.O. No. 01/82/050/636/AM-16/DES-3/676 dated 30.7.2015

U.O. No. 01/82/050/01219/ AM-16/DES-3/1309 dated 16.12.2015

U.O. No. 01/82/050/01221/AM-16/DES-3/1308 dated 16.12.2015

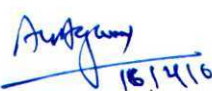
M/s. VDH Organics Pvt. Ltd. has submitted present application for the import of raw material against the export of Menthol.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

(120)

Item of Export	Qty.	Item of Import	Qty
Menthol	1 kg	1. Meta Cresol above 98.5% Pure	1.50 kg
		2. Iso Propyl Alcohol	1.80 kg,.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-3381430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/58/2010 dated 16. 2.2016

19
130
S.No. 131

F. No. 14010/12/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 23rd February, 2016

To,

M/s Ruby Fragrance P. Ltd.
No. 21/8 Watchman South Street,
Tana, Vikramasingapuram,
Tamilnadu-627425.

Subject: - Advance Authorization Application for the import of raw-materials against the export of Eugenol In Liquid Form and Carphyllene in Liquid Form.

(Advance Authorization No. 3510044853 dated 29.12.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Technical specifications and certificate of analysis (COA) of export product i.e. Eugenol & Carphyllene and Clove Leaf Crude Oil to be imported.
2. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process. The details of by products generated in the process along with their quantity and value may also be indicated.
4. Standard/authentic technical literature in support of the raw material requirement/formulation for the manufacture of export product.
5. Details of production of both the export products i.e. Eugenol In Liquid Form and Carphyllene in Liquid Form separately and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
6. Any other relevant information, if any.

Yours faithfully



(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO_(DES-3), in reference to DGFT/UO No.-01/82/50/01567/AM- 16/DES-III/1647 dated 16.02.2016.

F. No.35011/245/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
S.No. 138

Udyog Bhawan, New Delhi.
Dated: 11, January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1376/AM15/DES-3/48 dated the 12/05/2015 vide which an application from M/s Honour Lab Ltd. was forwarded to this Department for fixation of norms for the export of 4-chloro-trifluoro acetyl aniline hydrochloride hydrate powder. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Qty. Recommended for 1kg Export
1.	p-Chloroaniline	0.626kg
2.	Pivaloyl chloride	0.652kg
3.	Ethyl trifluoro acetate	0.681kg
4.	n-Butyl Chloride	0.22kg
5.	Lithium metal	0.168kg

2. This issues with the approval of Director (Pharma Industry).

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

Case No.:68/9/82-
ALC4/2014

HQ File
:01/82/050/00865/AM15/

Party Name:HINDUSTAN
POLYAMIDES & FIBRES
LIMITED

RLA File
:03/94/040/00269/AM15/

Meet No/Date:11/82-
ALC4/2014
26.11.2014

Lic.No/Date:0310786348
03.07.2014

Status:
approved

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011/Ch II dated 10.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product		Export Quantity	S.No	Import Product	Quantity Allowed
MENTHANOL (4-Isopropyl Cyclohexyl Methanol)		1 kg	1.	CUMINIQUE ALDEHYDE	1.185 kg
			2.	5% RUTHENIUM ON CARBON CATALYST	0.0035 kg

RA may take appropriate action as per the decision of Norms Committee

Subject

From

Date

To

Cc

Fwd: RE: Meeting No.7/82-ALC4/2015 dtd.24.07.2015 - HQ File No.01/82/050/00749/AM16 - Adv Lic No.0310795391 dtd.17.04.2015 - File No.03/94/040/01200/AM15 - "Export Product - Menthanol (4-Isopropyl Cyclohexyl Methanol)" - Sunil Kumar Bansal <sk.bansal@nic.in>

Friday, February 12, 2016 5:13 pm

MahendraVikram Singh FTDO <nc3.dgft@nic.in> , nirmal.kumar65@nic.in
Vilas.thakur@eternis.com

If this is on repeat basis, there is no need for comments. please check and do the needful.

Dr.S.K.Bansal

----- Original Message -----

From: **Vilas Thakur** <Vilas.thakur@eternis.com>

Date: Feb 12, 2016 11:33:26 AM

Subject: RE: Meeting No.7/82-ALC4/2015 dtd.24.07.2015 - HQ File No.01/82/050/00749/AM16 - Adv Lic No.0310795391 dtd.17.04.2015 - File No.03/94/040/01200/AM15 - "Export Product - Menthanol (4-Isopropyl Cyclohexyl Methanol)" -

To: mv.singh@nic.in

Cc: nirmal.kumar65@nic.in, sk.bansal@nic.in, 'L G Puthran' <lg.puthran@eternis.com>

Dear Sir,

Kindly refer to your committee meeting no. 15/82-ALC4/2015 dtd.30.12.2015, regarding fixation of Ad-hoc norms for export product "Menthanol (4-Isopropyl Cyclohexyl Methanol)". The details of which are mentioned below:-

168	Case No.:144/7/82-ALC4/2015	Party Name: ETERNIS FINE CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2015 30.12.2015	Status: Case Deferred
	HQ			
	File :01/82/050/00749/AM16/	RLA	Lic. No/Date:0310795391 17.04.2015	Defer Date:27.01.2016
Decision :It was decided to defer the case for want of comments of D/o C & PC Chemicals.				

In this regard, kindly note that we had applied Advance Authorisation of this Export Product on REPEAT BASIS as ad hoc norms has already fixed for this product vide meeting no.11/82-ALC4/2014 dtd.26.11.2014. Details of the same is mentioned below:

Shi.C.S.
15/02/16

From: Vilas Thakur [mailto:Vilas.thakur@eternis.com]
Sent: 27 November 2015 10:30

To: mv.singh@nic.in

Cc: 'L G Puthran' (lg.puthran@eternis.com)

Subject: Meeting No.7/82-ALC4/2015 dtd.24.07.2015 - HQ File No.01/82/050/00749/AM16 - Adv Lic No.0310795391 dtd.17.04.2015 - File No.03/94/040/01200/AM15 - "Export Product - Menthanol (4-Isopropyl Cyclohexyl Methanol)"

Respected Sir,

Kindly refer to your committee meeting no. 7/82-ALC4/2015 dtd.24.07.2015, regarding fixation of Ad-hoc norms for export product "Menthanol (4-Isopropyl Cyclohexyl Methanol)". The details of which are mentioned below:-

503	Case No.:144/7/82-ALC4/2015	Party Name: ETERNIS FINE CHEMICALS LIMITED	Meet No/Date:7/82-ALC4/2015 24.07.2015	Status:Case Deferred
	HQ File :01/82/050/00749/AM16/	RLA File :03/94/040/01200/AM15/	Lic. No/Date:0310795391 17.04.2015	Defer Date:30.09.2015
	Decision : It was decided to defer the case for want of comments of D/o C& PC Chemicals.			

In this regard, kindly note that we had applied Advance Authorisation of this Export Product on **REPEAT BASIS** as ad hoc norms has already fixed for this product vide meeting no.11/82-ALC4/2014 dtd.26.11.2014. Details of the same is mentioned below:

Description: Description: Description: Description: cid:image002.png@01D1641E.F827CF10

Sh. G.S.
15/10/16

Therefore, we request you to grant us repeat advance licence based on the above norms.

Regards,

Description: Description: Description: Description: Description: cid:image003.png@01D128FE.8D78E650

This was granted to us in our old name i.e Hindustan Polyamides & Fibres Ltd, copy of which is enclosed herewith for your ready reference. As informed earlier, name of our company has been changed from HINDUSTAN POLYAMIDES & FIBRES LTD to ETERNIS FINE CHEMICALS LTD. However, IEC code of our company remains unchanged. We once again attaching herewith copy of certificate of incorporation & IEC certificate for your ready reference.

We also attaching herewith copy online application highlighted the status of norms in yellow colour & copy of Advance licence for your reference. Therefore, we request you to grant us repeat advance licence based on the above norms.

Regards,

Vilas Thakur

Description:
Description:
Description:

Eternis Fine Chemicals Ltd.

(Formerly Hindustan Polyamides & Fibres Ltd)

Vilas Thakur

Description:
Description:
Description:

Eternis Fine Chemicals Ltd.

(Formerly Hindustan Polyamides & Fibres Ltd)

This information is from Eternis and may be confidential or privileged. It is intended only for the use of the individual or entity named above. If you have received this transmission in error, please notify the sender and destroy all copies of this transmission.

DIRECTORATE GENERAL OF FOREIGN TRADE
DES 4.7 AGENDA

Meeting No:17/82-ALC4/2015 Date:27.01.2016 Case No:144/7/82-ALC4/2015

Decision :The Committee decided to defer the case for want of comments of DC&PC.

HQ File Number : 01/82/050/00749/AM16/ Dated:22.07.2015
 RLA File Number : 03/94/040/01200/AM15/ Dated:23.03.2015
 Licence Number : 0310795391 Dated:17.04.2015
 Office of Issue : Office of Jt. Director General of Foreign Trade Mumbai
 IEC : 0388201142
 Name : ETERNIS FINE CHEMICALS LIMITED,
 Address : 1004.PENINSULA TOWER, 10TH FLOOR
 : PENINSULA CORP. PARK,G.KADAM MARG,
 : LOWER PAREL,MUMBAI,MAHARASHTRA
 PIN : 400013
 Type of Licence : Advance Licence with AU Condition
 Application Basis : Export Order
 Status of Exporter : Manufacturer Exporter
 Exporter Type : Private Limited
 Export Product Group : CHEMICAL AND ALLIED PRODUCTS
 CIF Value of the Licence : Rs. 67,421,900.00 US\$ 1,087,450.00
 CIF FCC : 1,087,450.00 US Dollars
 FOB Value : Rs. 91,450,000.00 US\$ 1,475,000.00
 FOB FCC : 1,475,000.00 US Dollars

15. Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	29061990	62/0- MENTHANOL (4- Isopropyl Cyclohexyl Methanol)	100000.000	K.G	91450000.00	1475000.00 US Dollars
Total					91,450,000.00	1,475,000.00

16. Details of items sought to be imported duty free under the Authorisation

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29122990	CUMINIQUE ALDEHYD	118500.000	K.G	56,571,900.00	912,450.00 US Dollars	17,542,946.00	Qty

		E						
2	38159000	5% RUTHENI UM ON CARBON CATALYS T	350.000	K.G	10,850,000.00	175,000.00 US Dollars	3,364,585.00	Qty
				Total	67,421,900.00	1,087,450.00		

16A. Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)
1	1	1	118500.000	K.G	56571900.00	912450.00/US Dollars
2	1	2	350.000	K.G	10850000.00	175000.00/US Dollars
				Total	67,421,900.00	1,087,450.00

17.Details of other materials to be used in the export product and sought to be imported/procured from sources other than the Authorisation on which drawback benefits is to be availed (not to be filled if Drawback benefits are not being claimed) :
Not available.

F. No.35011/587/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
Sl. No. 148

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/655/AM-16/DES-3/770 dated the 08/10/15 vide which application from M/s. Arene Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Emtricitabine**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Norms applied under Appendix-4E does not match with the quantity imported under Advance - Authorization.
- (b) Complete technical details as per Appendix-33 showing Mol.wt. % yield on molar basis and Recovery of Solvents etc.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
S/151

F. No.35011/241/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/159/AM-16/DES-3/114 dated the 16/06/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Mometasone Furoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	16-Alpha Methyl Epoxide (8DM)	1.04

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/637/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

S.No. 19
158

Udyog Bhawan, New Delhi,
Dated: 28 January, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/970/AM-16/DES-3/1117 dated the 26/11/15 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Florfenicol. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	Fluoro Amine	0.761kg
2.	Methyl Alcohol	1.693kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/571/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
Sl. No. 178

New Delhi, the Udyog Bhawan,
December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drug Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/672/AM-16/DES-3/695 dated the 31/07/15 vide which application from M/s. Optimus Drug Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details including chemical reaction, molar requirement with justification and % yield on molar basis for backward integration of Propan Intermediate.
 - (b) Copy of technical literature in support of yield envisaged in backward reaction from basic stage.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/551/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

19
18/1/2016

Shastri Bhawan, New Delhi,
Dated the February 19, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures about request of M/s J.B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/00741/AM-16/DES-3/829 dated the 27/08/2015 vide which application from M/s. J.B. Chemicals & Pharmaceuticals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Kanamycin Acid Sulphate Injections 1gm/3ml Ampoules**. This department has examined the matter and following norms are furnished:-

Sl. No.	Description of Export product	Quantity	Raw materials to be Import	
			Description	Quantity
1.	Kanamycin Acid Sulphate Injection 1 gm/3 ml Ampoule	1 Ampoule of 3 ml	Kanamycin Acid Sulphate	1.3227 gm

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

19
Sl. No. 188

Subject: Advance Authorization application from M/s. Amruta Industries for the import of raw material against the export of Potassium Amyl Xanthate.

Ref: DGFT U.O. No. 01/82/050/982/AM16/DES-III/1145 dated 26.11.2015

(Advance Authorization No. 310796569 dated 11.06.2015)

M/s. Amruta Industries has submitted present application for the import of raw material against the export of Potassium Amyl Xanthate.

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Potassium Amyl Xanthate	1 kg.	1. Caustic Potash Flakes	0.354 kg
		2. Carbon Disulphide	0.466 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/82/2015-CH-II dated 11.02.2016

Sl. No. 208

F. No.35011/579/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the May, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/781/AM-15/DIS-3/780 dated the 21/10/14 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nabumetone**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	6 Methoxy-2-Naphthaldehyde	1.28
2.	Acetone	1.26
3.	Iso Propyl Alcohol	1.65

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
Sl. No. 209

F. No.35011/167/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1112/AM-14/DES-3/1357 dated the 19/03/14 vide which application from M/s. Ranbaxy Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lorazepam**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
✓ 1.	2-Amino-2-,5-Dichloro Benzophenone	1.60 ✓
2.	Acetone	2.67
3.	Activated carbon	0.0687
4.	Chloro acetaldehyde dimethyl acetal	0.82
5.	Cyclohexane	1.71
6.	Isopropyl alcohol	1.91
7.	Methylene chloride	7.74
8.	Methanol	6.16
9.	Toluene	1.11

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/614/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Sl. No. ¹⁹/₂₂₆

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indo Phyto Chemicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1180/AM-16/DES-3/1501 dated the 12/1/16 vide which application from M/s. Indo Phyto Chemicals Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Allylestrenol Bulk Drug. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Lactone(D)	1.95kg
2.	Chloroket,(2-(3-Chloropropyl)-2,5,5-Trimethyl-1,3-Dioxane	1.81kg
3.	Tetrahydrofuran	5.80kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
S.No. 248

F. No.35011/656/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 22 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Danopharm Chemicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1070/AM-16/DES-3/1374 dated the 21/12/15 vide which application from M/s Danopharm Chemicals Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Metronidazole Benzoate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	2-(2-methyl-5-nitro-1H-Imidazole-1YL)-Ethanol	0.75kg
2.	Benzoyl Chloride	0.60kg
3.	Beta Picoline	0.25kg

Note:- DGFT is advised to revise SION A-299 and SION A-300 for export products Metronidazole and its Benzoate by calling production consumption data from the firms duly certified by Central Excise Authorities through Pharmexcil.

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 19
257

F. No.35011/438/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indo Herbal Extractions.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/534/AM-16/DES-3/607 dated the 15/07/15 vide which application from M/s. Indo Herbal Extractions was sent to this Department for fixation of norms under para: 4.7 for the export of **Yohimbine Hcl USP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Yohimbe Bark containing NMT 1% Yohimbine	133.42

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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19
Sl. No. 261

Subject: Advance Authorization application from M/s. AMI organics Pvt. Ltd., for the import of raw material against the export of 3,4-HYDROXY 5-NITRO BENZALDEHYDE-99% MIN.

(Advance Authorization No. 5210041615 dated 21.08.2015)

Ref: U.O. No. 01/82/050/01035/AM-16/DES-III/1447 dated 12.01.2016

M/s. AMI organics Pvt. Ltd. have submitted present application for the import of raw material against the export of 3,4-HYDROXY 5-NITRO BENZALDEHYDE-99% MIN.

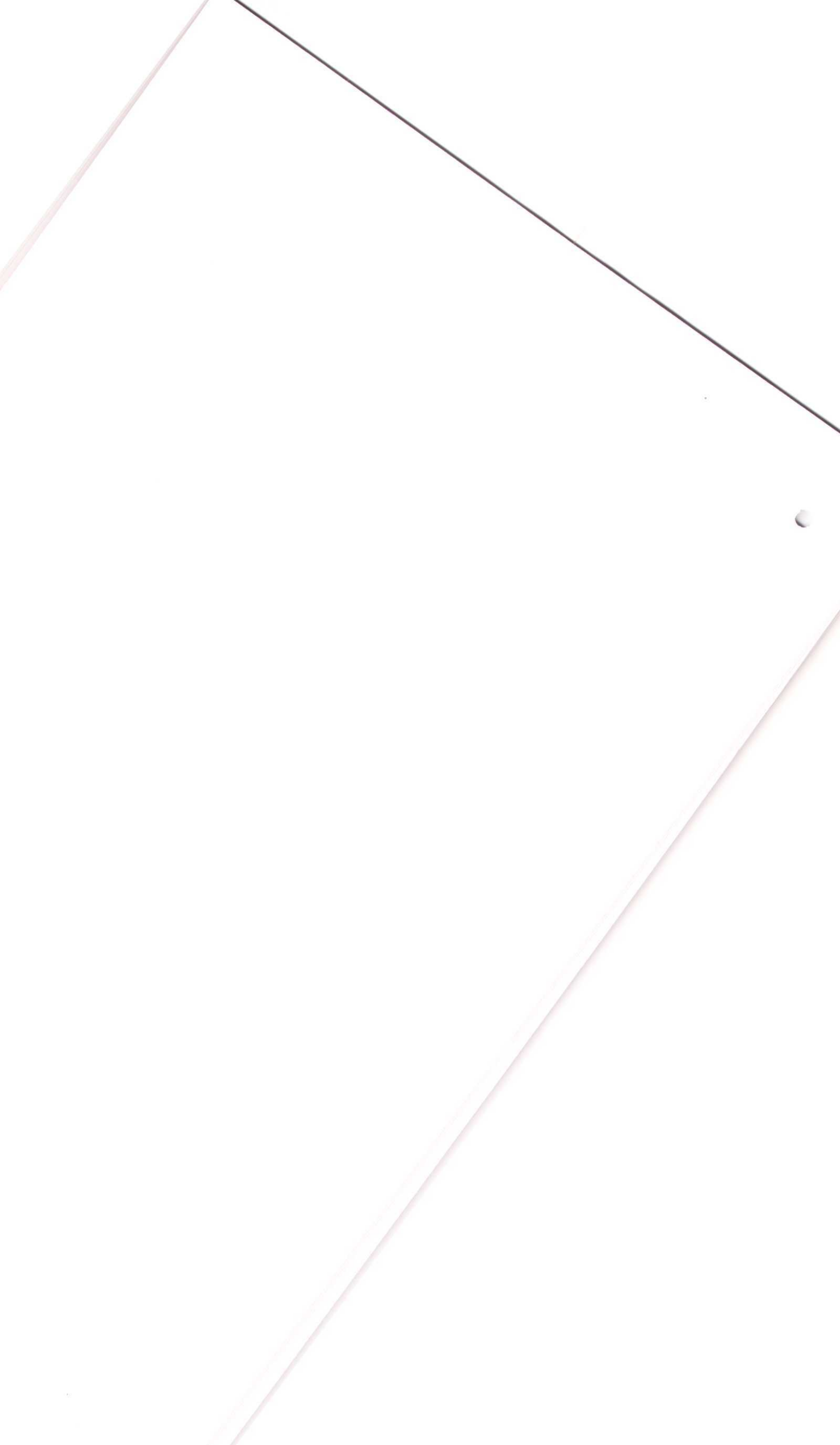
The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
3,4-HYDROXY 5-NITRO BENZALDEHYDE-99% MIN.	1 kg	1.VANILLIN	1.588 Kg.
		2. DIMETHYL FORMAMIDE	3.170 Kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/2/2014-CH-II dated 16.2.2016



19
268
S1.No.

F. No.35011/643/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated: 1 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s.Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1048/AM-16/DES-3/1346 dated the 2/09/15 vide which application from M/s. Dhanuka Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Ceruroxime Axetil Amorphous Stearic Acid Coated 30%. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	DL-7-ACA	0.236kg
2.	SMIA	0.2195kg
3.	Phosphorous pentachloride	0.245kg
4.	Chlorosulfonyl isocyanate	0.166kg
5.	Activated Carbon	0.032kg
6.	1,1,3,3-Tetramethyl guanidine	0.0675kg
7.	1-Acetoxyethyl bromide	0.185kg
8.	Stearic acid	0.6849kg
9.	Methylene chloride	0.826kg
10.	Dimethyl acetamide	0.624kg
11.	Methanol	0.982kg
12.	Acetone	0.562kg
13.	Ethyl acetate	0.592kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Udyog Bhawan, New Delhi,
Dated: 26 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Honour Lab Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/953/AM-16/DES-3/1021 dated the 28/10/15 vide which application from M/s Honour Lab Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of 4-Chloro-2-trifluoro acetyl aniline hydrochloride hydrate. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	p-Chloroaniline	0.626kg
2.	Pivaloyl chloride	0.652kg
3.	Ethyl trifluoro acetate	0.681kg
4.	n-Butyl chloride	1.133kg
5.	Lithium metal	0.168kg
6.	Methyl tertiary butyl ether	2.45kg

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

19
Sl. No. 284
F. No.35011/330/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shalina Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/294/AM-16/DES-3/147 dated the 17/06/15 vide which application from M/s. Shalina Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betasol Lotion 30ml**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula duly authenticated by their Quality-Control Incharge.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Udyog Bhawan, New Delhi,
Dated: 28 January, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/967/AM-16/DES-3/1331 dated the 18/12/15 vide which application from M/s Aurobindo Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Famciclovir. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1.	2,5 Diamino 4,6 dihydroxy pyrimidine hydrochloride	1.824kg
2.	4-dimethyl aminopyridine	0.0172kg
3.	Acetone	0.236kg
4.	Acetonitrile	2.368kg
5.	Activated Carbon	0.267kg
6.	Chloroacetonitrile	0.886kg
7.	Dimethylformamide	4.00kg
8.	Epichlorohydrin	1.115kg
9.	Hexanes	0.953kg
10.	Methanol	12.60kg
11.	Methylene Chloride	8.385kg
12.	Toluene	3.294kg
13.	Tri ethyl ortho formate	4.767kg
14.	Triethylamine	2.334kg
15.	Triethylphosphite	1.942kg
16.	2,2,6,6-tetramethyl-1-piperidinyloxy, free radical	0.027kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/646/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
Sl. No. 313

Udyog Bhawan, New Delhi,
Dated: 11 January, 2016

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Sun Pharmaceutical Industries Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00880/AM16/DES-3/937 dated the 09/09/2015 vide which an application from M/s Sun Pharmaceutical Industries Ltd. was forwarded to this Department for fixation of norms for the export of Telmisaartan Spray Dried Bulk Drug. This department has examined the matter and the following norms are recommended against this application:-

S. No.	Import item	Norms Recommended for 1kg Export
1.	Methyl-4Bromomethylbiphenyl-2Carboxylate	0.87kg
2.	Acetonitrile	0.36kg
3.	Dimethyl Formamide	0.34kg
4.	Methylene Chloride	2.27kg
5.	Methanol	3.28kg
6.	Activated Carbon	0.020kg
7.	Benzimidazole Carboxylic Acid	0.665kg
8.	Phenylene Diamine	0.732kg

2. This issues with the approval of Director (Pharma Industry).

(Rajkumar)
Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No. 14010/96 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

19
316
19
S/ No. 316

Shastri Bhavan, New Delhi-110001
Dated: 29th February, 2016

To,

ELPPE CHEMICAL PVT LTD,
63/2, MIDC AREA, DHATAV, ROHA,
DISTT. RAIGAD,
MAHARASHTRA-402116.

Subject: - Advance Authorization Application for the import of raw-materials against the export of 5-Hydroxy Isophthalic Acid

(Advance Authorization No. 0310799943 dated 2.11.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process, material balance with balanced chemical reactions indicating stage-wise percentage yield along with the technical justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
2. The complete material balance for input and output material at each stage of manufacturing process.
3. Details of production of 5-Hydroxy Isophthalic Acid and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
4. Any other relevant information, if any.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3)) in reference to DGFT/UONo.-
01/82/050/01547/ AM- 16/DES-III/1704, dated 22.2.2016.

19
S/No. 321

F. No.35011/739/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1549/AM-16/DES-3/1669 dated the 19/2/16 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Amiodarone Hcl. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	2-Butyl-3-(3,5-Diiodo-4-Hydroxybenzoyl) Benzofuran	0.9135kg
2.	N,N Diethy-2-Chloroethylamine Hcl	0.315kg
3.	Potassium Carbonate	0.694kg
4.	Isopropyl Alcohol	2.70kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/739/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
Sl. No. 329

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1550/AM-16/DES-3/1670 dated the 19/2/16 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Lercanidipine HCL. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	3,3 Diphenylpropylamine	1.19kg
2.	Tetrahydrofuran	2.90kg
3.	Methylene Dichloride	4.88kg
4.	1-Chloro-2-Methyl-2-Propanol	0.507kg
5.	Isopropyl Acetate	6.83kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
S. No. 330

No.1410/122/2011-CH.II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of Gamma Butyrolactone

(Advance Authorization No. 3110065750 dated 5.11.2015)

Ref: U.O. No. 01/82/050/01506/AM-16/DES-III/1658 dated 19.2.2016

M/s. Balaji Amines Pvt. Ltd. has submitted present application for the import of raw material against the export of Gamma Butyrolactone

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Gamma Butyrolactone	1 kg	1. 1,4,Butanediol	1.16 kg
		2. GBL Catalyst	0.001 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 26th February, 2016

F. No.35011/668/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
S.L/O - 332

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Covalent Labs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/825/AM-16/DES-3/871 dated the 2/9/15 vide which application from M/s Covalent Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefuroxime Axetil DC Grade. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	7-ACA	0.571kg
2.	Chlorosulphonyl Isocynade	0.353kg
3.	SMIA	0.457kg
4.	Dimethyl Acetamide	2.897kg
5.	Acetone	4.125kg
6.	Methanol	1.876kg
7.	Activated Carbon	0.074kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
S.No. 334

F. No.35011/563/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/673/AM-16/DES-3/669 dated the 30/07/15 vide which application from M/s. Optimus Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rosuvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(4R-Cis)6-[(Acetyloxy)-Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1, 1-Dimethylethyl Ester	1.80
2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-yl-Methanol	1.80

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/739/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
S. No. 340

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1557/AM-16/DES-3/1663 dated the 19/2/16 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para 4.7 for the export of Fluticasone Lotion 0.05% (Pack 30ml and 60ml). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Item	Import Item	Norms Recommended
1.	Fluticasone Lotion 0.05% (30ml)	Fluticasone Dipropionate	0.0153gm/30ml pack
2.	Fluticasone Lotion 0.05% (60ml)	-Do-	0.0306gm/60ml pack

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/442/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
31/10
Sl. No. 342

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/241/AM-16/DES-3/450 dated the 07/07/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Etodolac**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Ethyl tryptophol	0.72
2.	Methyl-3-Oxopentonoate	0.54
3.	Methanol	1.14

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
S.No. 348 ✓

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Payal Petro Chem Pvt. Ltd. for the import of raw material against the export of Di- Octyl Phthalate (DOTP).

(Advance Authorization No. 0510396398 dated 23.11.2015)

(Advance Authorization No. 0510396609 dated 14.12..2015)

Ref: U.O. No. 01/82/050/01523/AM-16/DES-III/1643, dated 16.02.2016.

Ref: U.O. No. 01/82/050/01511/AM-16/DES-III/165, dated 16.02.2016.

M/s. Payal Petro Chem P. Ltd. has submitted present applications for the import of raw material against the export of Di- Octyl Phthalate (DOTP).

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
Di- Octyl Phthalate (DOTP)	1 kg.	1. Pure Terephthalic Acid	0.447 kg.
		2. 2- Ethyl Hexanol	0.680 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, DGFT, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/18/2014-CH-II dated 22.02.2016.

F. No.35011/451/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
Q no. 352

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/451/AM-16/DES-3/490 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994
2.	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708
3.	Methylene chloride	4.354
4.	Diisopropyl ether	3.791

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
S.No. 356

F. No.35011/668/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Covalent Labs Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/808/AM-16/DES-3/1030 dated the 28/10/15 vide which application from M/s. Covalent Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefuroxime Axetil Amorphous. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	D-7-Amino Cephalosporanic Acid (D-7-ACA)	0.752kg
2.	Chlorosulphonyl Isocynade	0.53kg
3.	SMIA	0.70kg
4.	Dimethyl Acetamide	0.92kg
5.	Methylene chloride	5.17kg
6.	Acetone	3.93kg
7.	Methanol	1.41kg
8.	Activated Carbon	0.100kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
S.No. 365

F. No.35011/739/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1561/AM-16/DES-3/1674 dated the 19/2/16 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Mometasone Furoate and Azelastine HCL nasal spray (150MD), 15ml Bottle. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 150MD pack
1.	Mometasone Furoate BP	7.65mg/pack
2.	Azelastine Hydrochloride BP	21.42mg/pack

2. This issues with the approval of competent authority.



(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
370

F. No.35011/601/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 22 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1262/AM-16/DES-3/1485 dated the 12/1/16 vide which application from M/s Dhanuka Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Cefpodoxime Proxetil USP/EP/IP Powder. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	D-7ACA	0.81kg
2.	Sodium Iodide	0.28kg
3.	Methane Sulphonic Acid	1.91kg
4.	Toluene	0.652kg
5.	Methylene Chloride	1.24kg
6.	Chloro ethyl isopropyl carbonate	0.55kg
7.	Methanol	4.772kg
8.	Dimethyl acetamide	2.724kg
9.	MAEM	0.956kg
10.	Triethylamine	0.47kg
11.	Acetone	0.452kg
12.	1,1,3,3 Tetramethyl guanidine	0.223kg
13.	Activated Carbon	0.100kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/162/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

19
S. No. 396

Udyog Bhawan, New Delhi,
Dated: 19 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/206/AM-16/DES-3/484 dated the 8/7/15 vide which application from M/s Ind-Swift Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Clarithromycin Granules 42% (suspension grade). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms Recommended for 1kg Export
1.	Clarithromycin	0.4242kg
2.	Carbopol	0.30kg
3.	HPMC Phthalate	0.30kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

19
S.No. 404

F. No. 14010/12/2016-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001
Dated: 23rd February, 2016

To,

M/s Ruby Fragrance P. Ltd.
No21/8 Watchman South Street,
Tana, Vikramasingapuram,
Tamilnadu-627425.

Subject: - Advance Authorization Application for the import of raw-materials against the export of Eugenol In Liquid Form and Carphyllene in Liquid Form.

(Advance Authorization No. 3510044853 dated 29.12.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Technical specifications and certificate of analysis (COA) of export product i.e. Eugenol & Carphyllene and Clove Leaf Crude Oil to be imported.
2. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process. The details of by products generated in the process along with their quantity and value may also be indicated.
4. Standard/authentic technical literature in support of the raw material requirement/formulation for the manufacture of export product.
5. Details of production of both the export products i.e. Eugenol In Liquid Form and Carphyllene in Liquid Form separately and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
6. Any other relevant information, if any.

Yours faithfully



(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Vikram Singh, FTDO_(DES-3), in reference to DGFT/VO No.-
01/82/50/01567/AM- 16/DES-III/1647 dated 16.02.2016.

19
A-01

F. No.35011/719/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 22 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vital Healthcare Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/162/233/AM-16/DES-3/1608 dated the 8/2/16 vide which application from M/s Vital Healthcare Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of (1)Artemether, (2)Artesunate, (3)Dihydroartemisinin, (4)Lumefantrine. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Export Product	S.No	Import Item	Norms Recommended for 1kg Export
(1) Artemether	1.	Artemisinin	1.235kg
(2) Artesunate	1.	Artemisinin	0.889kg
(3) Dihydroartemisinin	1.	Artemisinin	1.0989kg
(4) Lumefantrine	1.	9H Fluorene	0.90kg
	2.	Para Chloro Benzaldehyde	0.3476kg
	3.	Methanol	7.55kg
	4.	Methylene Dichloride	1.83kg

2. This issues with the approval of competent authority.


(Rajkumar)

Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

B-07

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Prasol Chemicals Ltd. for the import of raw material against the export of 3,3,5 TRIMETHYL CYCLOHEXANONE.

(Advance Authorization No.0310797677 dated 27.07.2015)
(Advance Authorization No.0310790480 dated 24.10.2014)
(Advance Authorization No.0310729886 dated 28.03.2013)

Ref: U.O. No. 01/82/50/00931/AM-16/DES-III/950 dated 9.09.2015

M/s. Prasol Chemicals Ltd. have submitted present application for the import of raw material against the export of 3,3,5 TRIMETHYL CYCLOHEXANONE.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

B-01

1. Item of Export	Qty.	Item of Import	Qty
3,3,5 TRIMETHYL CYCLOHEXANONE	1 kg	1. ISOPHORON	1.30 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahendra Vikram, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/107/2011-CH-II dated 12.01.2016

B-09

F. No.35011/545/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 27th December, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009- 14 Case
of M/s Agio Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/221/AM13/DES-3/374 dated the 30/05/12 vide which an application from M/s Agio Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bendaz 10%**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Item	Imports Recommended for 1No. Albendazole
1.	Albendazole 10% Suspension (1000ml)	0.102 kg/Bottle
2.	Albendazole 2.5% Suspension (1000ml)	0.0255 kg/Bottle
3.	Albendazole Bolus 600 mg	612 mg/Bolus
4.	Albendazole Bolus 1500 mg	1530 mg/Bolus
5.	Albendazole Bolus 2500 mg	2550 mg/Bolus
6.	Albendazole 600 mg+Oxyclozanide 300 mg Tablets	612 mg/Tablets
7.	Albendazole 360 mg+Oxyclozanide 175 mg Tablets	367.2 mg/Tablets

2. This issues with the approval of Director (Cost).

25/2/16

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.